

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO.62 OF 2024 (WZ)

(LETTER PETITION NO.25 OF 2024)

(Complaint dated 14.02.2024)

**COMPLIANCE REPORT ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD AS PER ORDER DATED 06/05/2024
PASSED BY OF HON'BLE TRIBUNAL: -**

I, J. S. Hajare, Age 56 years, Occupation-Service, the Regional Officer of the Maharashtra Pollution Control Board at Raigad having my office at Raigad Bhavan, C. B. D. Belapur, Navi Mumbai is submitting this report on behalf of the Member Secretary, Maharashtra Pollution Control Board (MPCB) in compliance of the order dated 06.05.2024 passed by the Hon'ble Tribunal.

1. This Application has been filed with the prayers that the Respondent No 1 to 8 RMC plant shall be restrained to operate without valid consent of the Respondent Board. That, the Complainant has earlier filed complaint before Hon'ble Human Rights Commission, Mumbai dated 05.10.2023 and complaint dated 25.11.2023, alleging that eight Ready Mix Concrete (RMC) Plants i.e (Respondent No 1 to 8), situated in Alibaug Taluka of Raigad District are operating within a radius of less than 1Km and operating illegally without obtaining consent to Establish/Consent to Operate in violation of Water (PC&P) Act, 1974 and Air (P&CP) Act,1981. Due to the operation of RMC plants, the air quality of the said area is deteriorating and leading to health hazards of residents.
2. It is submitted that the above mentation complaint filed by complainant is number as No KKT/CASE NO. 6716/13/16/2023/5231 before Hon'ble Human Right Commission, Mumbai. The Hon'ble Human Rights Commission, Mumbai vide order 22.12.2023, directed to conduct joint inspection to the site in question. Accordingly, Tahsildar Alibag in presence of Block Agriculture Officer, Block Health Officer and MPCB Officials visited the location dated 09.01.2024 and submitted report vide letter dated 12.02.2024 before Hon'ble Commission. **A copy of said order dated 22.12.2023 passed by Human Right Commission, Mumbai, is enclosed and marked as an Annexure**

“I” & Report of Alibag Tahsildar dated 12.02.2024 is enclosed and marked as an Annexure “II”.

3. It is submitted that after going through the Tahsildar report dated 12.02.2024 and after hearing all parties, Hon'ble Commission has closed and disposed of complaint by order dated 13.02.2024 as relief is already granted by acting against A.K. Gupta Ready Mix Concrete Plant and no order as to cost. **A copy of Order dated 13.02.2024 passed by Human Right Commission is enclosed and marked as an Annexure “III”.**
4. It is submitted that in compliance of Hon'ble NGT Order dated 6.5.2024, the Board officials have visited RMC Plants situated at Usar area on 06.10.2023; 02.12.2023 & 16.01.2024.

As per the non-compliance's observed during the visit dated 06.10.2023; 02.12.2023 & 16.01.2024, the Board has issued Closure Directions u/s 33 A of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 to 06 nos. of RMC plants and 01 no. of Cement Block Plant directing to the competent authority to disconnect the electric/water supply of the said industry within 48 hrs after receipt of the notice. The details of visited RMC plant and cement block unit is as below :

Sr. No.	Name and address of the industry	Type of Industry	Visit date	Action Taken
1.	A.K.Gupta and Company, Sr.No.65, Ghotawade Village, Tal. Alibag Dist. Raigad.	RMC	06.10.2023	Closure direction issued dated 12.10.2023
2.	SKB Builders India Limited, At Khanav, Tal. Alibag Dist. Raigad	RMC	14.12.2023	Closure direction issued dated 20.12.2023
3.	Consol Ventures, Opp HPCL Company Limited, Tal. Alibag Dist. Raigad	RMC	02.12.2023	Closure direction issued dated 20.12.2023
4.	Suhana Construction Company, At. Welhawali, Khanav, Alibag Road, Tal. Alibag, Dist. Raigad.	RMC	14.12.2023	Closure direction issued dated 20.12.2023
5.	S P Enterprises, Sr. No. 347, At. Kune, Po. Usar Tal. Alibag, Dist. Raigad	RMC	22.11.2023	Closure direction issued dated 20.12.2023

6.	SOM Project, Gat No. 64, Milkat No. 276, Deoghar, GP Varande, Tal. Alibag Dist Raigad.	Cement Block	02.12.2023	Closure direction issued dated 20.12.2023
7.	Saryodaya Infra Projects Pvt Ltd., Opp. HPCL Company, Behind Consol Venture, Tal. Alibag Dist Raigad.	RMC	16.01.2024	Closure direction issued dated 23.01.2024

A copy of the said Closure Directions issued by Board dated 12.10.2023; 20.12.2023 & 23.01.2024 are enclosed and marked as an Annexure "IV" Collectively.

5. Board has issued letter to Executive Engineer, MSEDCL Alibag to submit electricity disconnection report of above RMC and Cement Block Plant. Accordingly, Executive Engineer, MSEDCL Alibag has submitted electricity disconnection report dtd. 09.05.2024.

A copy of electricity disconnection report is enclosed and marked as an Annexure "V" Collectively.

6. It is submitted that the two RMC plants in Usar area obtained valid consent from Board. For the non-compliance's observed during the visit the Board has issued Proposed Directions to the said units.

Sr. No.	Name and address of the industry	Industry Type	Consent Validity	Date of Visit	Action Taken
1	M/s. Pricon RMC LLP, Gat No. 41, Welhavali, Tal. Alibag Dist. Raigad.	RMC	Valid up to 31.10.2026	9.01.2024	Proposed Direction issued dated 23.01.2024
2	M/s. Shree Samarth RMC Supplier, 81/2/3/4, Mul Khanav, Post Usar, Tal. Alibag Dist. Raigad.	RMC	Valid up to 31.12.2025	9.01.2024	Proposed Direction issued dated 23.01.2024

Above RMC Plants has submitted their reply towards compliance of Proposed Directions dtd. 12.02.2024 and 08.02.2024. The compliance was verified by the Board officer during visit dated 05.06.2024. **A copy of Proposed Directions issued dated 23.1.2024 is enclosed and marked as Annexure "VI" and reply**

submitted by the industries dtd 12.02.2024 & 08.02.2024 is enclosed and marked as Annexure "VII" and compliance verification report by Board officials dtd 05.06.2024 are enclosed and marked as an Annexure "VIII" Collectively.

7. It is further submitted that Board has issued letter to Taluka Health Officer, Alibuag, Dist-Raigad requesting to submit report on the health impact on the residents in the nearby area of M/s A K Gupta and Co Ltd vide letter dated 9.10.2023. In this regard, the Health Officer has carried out visit on 12.10.2023 and reported that no air pollution observed during the visit. **A copy of MPCB letter dated 9.10.2023 is enclosed and marked as an Annexure "IX" and a copy of Taluka Health Officer, Alibuag, letter dated 12.10.2023 is enclosed and marked as an Annexure "X".**
8. It is submitted that Board has issued letter dated 09.10.2023 to the Taluka Krushi Officer, Agriculture Deptt, Alibaug, Dist- Raigad requesting to submit report regarding the impact on agricultural land of complainant and surrounding area due to operation of M/s. A K Gupta and Co Ltd. In this regard, the Taluka Agriculture Officer, Tal-Alibuag, Dist-Raigad has informed vide letter dated 11.10.2023 that they have visited the site in question on 10.10.2023 & submitted that during the visit Rice Crop was in good condition & to decide damage of agriculture land/soil, they will analyse soil samples after cutting of crops and submit report accordingly. **A copy of letter dated 9.10.2023 and reply dated 11.10.2023 are enclosed and marked as an Annexure "XI" and "XII".**
9. In view of above complaints, the Board has communicated to M/s. Gail Petrochemicals Complex – Usar, P.No. A-1, Usar Industrial Area, Tal. Alibag, Dist. Raigad vide letter dated 19.06.2024, regarding not to procure RMC material from unauthorized RMC plant located in Usar area. A copy of said communication dated 19.06.2024 is enclosed and marked as an **Annexure "XIII".**



(J. S. Hajare)
Regional Officer, Raigad



MAHARASHTRA STATE HUMAN RIGHTS COMMISSION, MUMBAI

9, Hajarimal Somani Marg, Opp. Chhatrapati Shivaji Maharaj Terminus,
(CSMT) Mumbai – 400 001



Tel : 022-22092857

E-mail: court1-mshrc@mah.gov.in

KKT/Case No. – 6716/13/16/2023/16

Name of the Complainant : Suryakant Shelke
D.G. Vaity Bldg.,
R/No.18, 2nd Floor,
Navghar 1st lane,
Mulund (E), Mumbai – 81

V/s.

Name of Respondent : 1 The Collector
Raigad

2 The Chief Executive Officer
Zilla Parishad
Raigad

3 The Sarpanch
Group Gram Panchayat
Beloshi

4 The Gram Sevak of Gram Panchyat
Beloshi Gram Panchayat
Beloshi, Post Malyan
Tal Alibaug, Raigad

5 The Member Secretary
Maharashtra Pollution Control Board
Kalpataru Point, 3rd and 4th Floor
Road No.8, Sion Circle,
Opp. PVR Theatre,
Mumbai – 400 022

Date : 22nd December 2023

Coram : Justice K.K. Tated, Chairperson

PROCEEDING

Complainant is present in person.

Mr.Vikram Patil, Tahshildar, Alibaug is present.

Advocate Jitendra Jagtap for Maharashtra Pollution
Control Board is present.

1. Respondent No.5 Maharashtra Pollution Control Board filed their additional affidavit dated 21.12.2023. Same is taken on record and marked as Exhibit – 'F'. It is the contention of Respondent No.5 that they noticed five RMC plant in that area those are running without their consent / No Objection Certificate. It is also stated in the affidavit that for two RMC plant they granted No Objection Certificate / consent and those are M/s. Pricon RMC LLP and M/s. Shree Samarth RMC Supplier. It is also stated in the said affidavit that they already issued closure direction under Section 33(A) of Water (Prevention and Control Pollution) Act, 1974 and under Section 31(A) of the Air (Prevention and Control Pollution), Act 1981 to those five RMC plants. Advocate for Respondent no.5 submits that they decided to take action against these five RMC plants according to law. Statement is accepted.

2. Mr. Vikram Patil, Tahshildar, Alibaug filed affidavit dated 22.12.2023 on behalf of District Collector, Raigad. Same is taken on record and marked as Exhibit – 'G'. He submits that A. K. Gupta Ready Mix Concrete Plant is dismantled by owner himself. Not only that they imposed penalty of Rs. 46,848/- (Rupees Forty Six Eight Hundred Forty Eight) for the year 2022-23 under Section 45 of Maharashtra Land Revenue Code, 1966 and same penalty for subsequent year also. Para. 6 and 8 of Ex. G reads thus:

“६) उक्त नमूद बांधकामे ही सक्षम प्राधिका-यांच्या पूर्व परवानगीशिवाय केले असल्याने व सदर मिळकतीचा सन २०२२-२३ मध्ये अनधिकृत बिनशेती वापर केला असल्याने जमीनमालक श्री. जयवंत बाळाराम थळे यांना महाराष्ट्र जमीन महसूल

अधिनियम १९६६ चे कलम ४५ अन्वये दंडात्मक रक्कम रु. ४६,८४८/- (अक्षरी शोहेचाळीस हजार आठशे अठ्ठेचाळीस रु.मात्र) एवढी रक्कम शासनजमा करणेबाबत या कार्यालयाकडील क्र.जमीनबाब/कात-१/नोटीस/वावे दि.२२/२/२०२३ अन्वये कळविले आहे. सोबत नोटीसीची प्रत जोडली आहे. (Exhibit २)

८) तसेच सदर मिळकतीचा अनधिकृत विनशोती वापर सन २०२३-२४ मध्ये सुरुच ठेवला असल्याने सन २०२३-२४ या वर्षाची महाराष्ट्र जमीन महसूल अधिनियम १९६६ चे कलम ४५ अन्वये दंडात्मक रक्कम रु. ४६,८४८/- (अक्षरी- शोहेचाळीस हजार आठशे अठ्ठेचाळीस रु.मात्र) एवढी रक्कम शासनजमा करणेबाबत जमीनमालक श्री. जयवंत बाळाराम थळे यांना या कार्यालयाकडील क्र.जमीनबाब/कात-१/नोटीस/वावे दि.०६/ १०/२०२३ अन्वये कळविले आहे. सोबत नोटीसीची प्रत जोडली आहे. (Exhibit ४)”

3. Complainant filed application / say dated 22.12.2023. Same is taken on record and marked as Exhibit – ‘H’.

4. After hearing both the parties, Commission decided to direct Ld. Tahsildar, Alibaug to visit the land near by those seven RMC plants and submit report about any loss of agricultural products due to these RMC plants. Commission aspects from him to give atleast three days notice about his visit to the complainant, other Respondents and Gram Panchayat of the concerned area. Hence, following order is passed:

a) The Ld. Tahsildar, Alibaug to hold fact finding inquiry and submit the report before this Commission on or before next date.

b) **Matter to appear on board before Court No.1 on 13th February 2024 at 11.00 a.m.**

Sd/-
(Justice K. K. Tated)
Chairperson



महाराष्ट्र शासन
महसूल व वन विभाग
तहसिलदार तथा कार्यकारी दंडाधिकारी, अलिबाग यांचे कार्यालय अलिबाग
पोलीस अधिक्षक कार्यालयासमोर, अलिबाग, ता. अलिबाग, जि. रायगड ४०२२०१.

❖ दुरध्वनी/फॅक्सक्र: ०२१४१-२२२०५४ ई मेल tahasilalibag2@gmail.com ❖

क्र: जमीनबाब/कात-१/रा.मा.ह.आयोग/प्रतिज्ञापत्र/केस क्र. ६७१६/१३/२६/२०२३-२४

दिनांक: १२/०२/२०२४.

प्रति,

मा.निबंधक,

✖ महाराष्ट्र राज्य मानवी हक्क आयोग,

मुंबई.

विषय:- मा.महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांचेकडे दाखल केस

क्र. ६७१६/१३/१६/२०२३ बाबत.

- संदर्भ:- १) आपलेकडील समन्स दि. ०५/१०/२०२३
२) मा.निवासी उपजिल्हाधिकारी रायगड अलिबाग यांचेकडील पत्र क्र.गृह/एमए नं-१/
८५३१३७/केस क्र. ६७१६/१३/२६/२०२३ दि. १३/१०/२०२३ व पत्र दि. ०८/१२/२०२३
३) मा.न्यायाधीश, मा.राज्य मानवी हक्क आयोग यांनी दि. २२/१२/२०२३ रोजी झालेल्या
सुनावणीमध्ये दिलेले निर्देश
४) या कार्यालयाकडील पत्र क्र.जमीनबाब/कात-१/रा.मा.ह.आयोग/प्रतिज्ञापत्र/केस
क्र. ६७१६/१३/२६/२०२३ दि. २६/१२/२०२३

महोदय,

उपरोक्त विषयांकीत संदर्भिय क्र.०१ कडील समन्सच्या अनुषंगाने संदर्भिय क्र.०२ कडील पत्रान्वये कळविल्याप्रमाणे मौजे घोटवडे, ता.अलिबाग येथे बेकायदेशीररीत्या चालू असलेल्या RMC Plant वर कारवाई करण्याबाबत तक्रारदार अॅड.सुर्यकांत शेळके यांनी मा.राज्य मानवी हक्क आयोग, मुंबई येथे दाखल केलेल्या केस क्र. ६७१६/१३/१६/२०२३ संदर्भात मा.जिल्हाधिकारी रायगड यांचे वतीने कामकाज पाहण्याकरीता व मा.आयोगाकडे आयोजित सुनावणीस उपस्थित राहणेकरीता तसेच प्रतिज्ञापत्र व अहवाल सादर करणेकरीता मा. निवासी उपजिल्हाधिकारी रायगड यांचेकडील दि. १३/१०/२०२३ रोजीच्या पत्रान्वये या कार्यालयास प्राधिकृत करण्यात आले आहे.

त्यानुषंगाने दि. २२/१२/२०२३ रोजी मा.न्यायाधीश, मा.राज्य मानवी हक्क आयोग, मुंबई यांचे न्यायालयात पार पडलेल्या सुनावणीमध्ये अलिबाग तालुक्यातील तक्रारदार यांनी सादर केलेल्या यादीतील RMC Plant ची संयुक्त स्थळपहाणी करून तक्रारदार यांच्या तक्रारीच्या अनुषंगाने संयुक्त स्वाक्षरीचा अहवाल सादर करणेबाबत मा.न्यायालयाने निर्देश दिले आहेत. त्यानुषंगाने तक्रारदार यांनी सादर केलेल्या यादीतील RMC Plant ची संयुक्त स्थळपहाणी दि. ०९/०१/२०२४ रोजी सकाळी ११.०० वाजता निश्चित करण्यात आली होती. सदर संयुक्त स्थळपहाणीस उप.प्रादेशिक अधिकारी, रायगड-२, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, रायगड भवन, तालुका कृषी अधिकारी अलिबाग यांचे प्रतिनिधी, गट विकास अधिकारी पंचायत समिती अलिबाग, तालुका आरोग्य अधिकारी अलिबाग, मंडळ अधिकारी चौल, मंडळ अधिकारी नागाव, तलाठी सजा खानाव, तलाठी सजा देवघर, ग्रामसेवक खानाव, ग्रामसेवक वरंडे व तक्रार हे उपस्थित होते. सदर संयुक्त स्थळपहाणीदरम्यान तक्रारदार यांनी सादर केलेल्या यादीतील RMC Plant ची संयुक्त स्थळपहाणी करण्यात आली. सदर स्थळपहाणी दिवशी खालीलप्रमाणे संबंधित विभागांनी दर्शविल्याप्रमाणे वस्तुस्थिती दिसून आली.

अ) प्रस्तुत प्रकरणी मंडळ अधिकारी चौल ता.अलिबाग यांनी संयुक्त स्थळपहाणीच्या अनुषंगाने दि. २२/१२/२०२४ रोजी या कार्यालयाकडे सादर केलेल्या अहवालानुसार स्थळपहाणी दिवशी पुढीलप्रमाणे वस्तुस्थिती दिसून येत आहे.

अ.क्र.	गावाचे नाव	गट नंबर/ हिस्सा नं	क्षेत्र (हे.आर)	७/१२ प्रमाण कब्जेदार	संबंधित ठिकाणी असलेले RMC Plant धारक	संबंधित Plant सुरु/बंद	शेरा
१.	कुणे	३४९	१०-६०-००	विनायक भास्कर कंटक व १५	एसपी एन्टरप्रायझेस	बंद आहे.	
२.	घोटवडे	६५	१-२०-६०	जयवंत बाळाराम थळे व इतर ७	एस.के.गुप्ता अँड कंपनी	बंद आहे.	
३.	वेल्लवली	१४९	०-६४-०	प्रदीप अनंत पालशेतकर व इतर २	एसकेबी बिल्डर्स इंडिया लि.	बंद आहे.	
४.	खानाव	८१/६ब	०-२२-०	प्रणाली प्रवीण आचरेकर	कन्सोल व्हेन्चर्स	बंद आहे.	
५.	वेल्लवली	४१	२-३७-१० पैकी ०-६०-०	मिनाक्षी मधुकर पाटील व इतर ३	सुहाना कन्स्ट्रक्शन कंपनी	बंद आहे.	
६.	वेल्लवली	४१	२-३७-१० पैकी ०-८०-०	मिनाक्षी मधुकर पाटील व इतर ३	मेसर्स प्रायकॉन कंपनी	सुरु आहे.	
७.	खानाव	८१/२/२/४	०-४८-६०	किशोर राघो शिंदे	समर्थ आरएमसी प्लॉट	सुरु आहे.	

उपरोक्त प्लॉन्टधारक यांनी त्यांचे म्हणणे लेखी स्वरूपात सादर केले असून तलाठी दफ्तरी उपलब्ध अभिलेख व संबंधितांनी सादर केलेली कागदपत्रे यानुसार पुढीलप्रमाणे अहवाल सादर करण्यात येत आहे.

अ.क्र.	गावाचे नाव	कंपनीचे नाव	सादर केलेली कागदपत्रे				
			ग्रामपंचायती कडील नाहरकत दाखला क्रमांक व दिनांक	महाराष्ट्र प्रदुषण नियंत्रण मंडळाकडील दाखला घेतला आहे अगर कसे?	जमीन मालकासोबत केलेल्या भाडेकराराचा दिनांक	म.ज.महसूल अधिनियम १९६६ चे कलम ४५ अन्वये देण्यात आलेल्या नोटीसीची रक्कम व दिनांक	भरण्यात आलेली रक्कम व दिनांक
१.	कुणे	एसपी एन्टरप्रायझेस	जा.क्र.५५९ दि.२८/९/२०२२	Grant of Consent To Establish Under 'Green Category बाबतचे दि.०७/२/२०२३ रोजीचे प्रमाणपत्र.	दि.२७/१०/२०२२	र.रु.५३,१३६/- दि.२८/१२/२३	रक्कम रु. ५३,१३६/- दि.१९/१/२०२४ रोजी शासनजमा केली आहे.
२.	घोटवडे	एस.के.गुप्ता अँड कंपनी	जा.क्र.४९५ दि.०४/११/२०२२	प्रमाणपत्र प्राप्त नाही.	दि.१४/१०/२०२२	र.रु.४६,८४८.२४ दि.२२/२/२०२३ र.रु.४६,८४८.२४ दि.०६/१०/२०२३	दि.२९/३/२०२३ व दि.१८/१२/२०२३ रक्कम शासनजमा केली आहे.
३.	वेल्लवली	एसकेबी बिल्डर्स इंडिया लिमी.	जा.क्र.४८२ दि.२८/७/२०२३	प्रमाणपत्र प्राप्त नाही.	दि.२६/७/२०२३	र.रु.२०,७०५/- दि.२९/१/२०२३	सादरची रक्कम दि.१०/१/२०२४ रोजी शासनजमा केली आहे.
४.	खानाव	कन्सोल व्हेन्चर्स	जा.क्र.४८२ दि.२८/७/२०२३	प्रमाणपत्र प्राप्त नाही.	दि.२६/७/२०२३	र.रु.२०७०५/- दि.२९/१२/२०२३	दि.१९/१२/२०२३ रोजी रक्कम जमा.

५.	वेल्लवली	सुहाना कन्स्ट्रक्शन कंपनी	दि.३१/३/२०२३	प्रमाणपत्र प्राप्त नाही.	दि.०२/११/ २०२२	दि.१८/१२/२०२३ र.रु.७०,३५६/-	सादरची रक्कम दि.१६/१/२०२४ रोजी शासनजमा केली आहे.
६.	वेल्लवली	मेसर्स प्रायकॉन कंपनी	जा.क्र.७६७ दि.१८/११/२०२२	Grant of Consent To Establish Under Green Category बाबतचे दि.१०/११/२०२३ रोजीचे प्रमाणपत्र	३०/११/ २०२२	सादर मिळकती बाबत मा.जिल्हा- धिकारी रायगड यांचेकडे अकृषीक परवानगी मिळणेबाबत अर्ज दाखल असून सादर प्रकरणी या कार्यालया कडून दि.२०/२/२०२३ रोजी अहवाला मा.जिल्हाधिकारी कार्यालय रायगड यांचेकडे सादर करण्यात आला आहे.	
७.	खानाव	समर्थ आरएमसी सप्लायर	जा.क्र.४१० दि.०१/८/२०२२	Grant of Consent To Establish Under Green Category बाबतचे दि.०४/१/२०२३ रोजीचे प्रमाणपत्र	२५/७/ २०२२	र.रु.४५४२८/- दि.१८/१२/२०२३	सादरची रक्कम दि.१९/१२/२३ रोजी शासनजमा केली आहे.

उपरोक्त विषयांकीत प्रकरणी प्लांटधारकांनी सादर केलेल्या म्हणण्यानुसार त्यांच्या प्लान्ट मध्ये तयार होणारे RMC हे गेल कंपनीला पुरविण्यात येते. हया प्लांटमध्ये तयार होणा-या मटेरियलमुळे पर्यावरणाला हानी पोहचत नाही अथवा रोगराई पसरत नाही. तसेच आरोग्यावर व शेत पिकांवर त्याचा वाईट परिणाम होत नाही. अशाबाबत कोणतीही तक्रार आमच्या कंपनीकडे लेखी स्वरूपात प्राप्त झालेली नाही. यापुढे संबंधित ठिकाणी मटेरीयल तयार करतांना महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांच्याकडील सुचनेनुसार आवश्यक ती खर्चदारी घेतली जाईल, असे नमूद केले आहे. सोबत प्लांटधारक यांनी सादर केलेले म्हणणे, स्थळपहाणी पंचनामा, भाडेकराराबाबतची माहिती, जमीनमालक यांचे म्हणणे, महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांचेकडील कागदपत्र सोबत जोडली आहेत.

ब) प्रस्तुत प्रकरणी मंडळ अधिकारी नागाव, ता.अलिबाग यांनी या कार्यालयाकडे सादर केलेल्या अहवाला नुसार मौजे देवघर, ता.अलिबाग येथील RMC Plant बाबत खालीलप्रमाणे वस्तुस्थिती दिसून येत आहे.

अ.क्र.	गावाचे नाव	गट नंबर/ हिस्सा नं	क्षेत्र (हे.आर)	७/१२ प्रमाणे कब्जेदार	संबंधित ठिकाणी असलेले RMC Plant धारक	संबंधित Plant सुरु आहे अगर कसे ?	शेरा
१.	देवघर	६४	१-९१-१०	श्रीम. सुमती परशुराम सांदणकर	SOM Project	सादर ठिकाणी सिमेंट ब्लॉकचे काम असून पत्र्याची शेड उभी आहे. RMC Plant दिसून येत नाह.	

क) प्रस्तुत प्रकरणी तालुका कृषी अधिकारी अलिबाग, यांनी दि.२३/०१/२०२४ रोजी या कार्यालयाकडे सादर केलेल्या अहवालानुसार मौजे कुणे, पो.उसर येथील स.नं ३४७ मधील एस.पी.इंटरप्रायजेस व मौजे घोटवडे येथील सर्वे नंबर ६५ मध्ये ए.के.गुप्ता रेडी मिक्स काँक्रीट प्लँटमुळे अजूबाजूच्या शेजारील शेतक-यांनी दिलेल्या जबाबानुसार जमिनीचे व भातशेतीचे सध्यातरी कोणतेही नुकसान झाले नसल्याचे नमूद केले आहे. (प्रत संलग्न)

ड) उपप्रादेशिक अधिकारी, रायगड -२, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, रायगड भवन, ६ वा मजला, सेक्टर ११, सीबीडी बेलापूर, नवी मुंबई यांनी दि.२३/१/२०२४ रोजी पत्रान्वये (ईमेलद्वारे) या कार्यालयाकडे सादर केलेल्या अहवालानुसार तक्रारदार अॅड.श्री.सुर्यकांत शेळके यांनी केलेल्या तक्रारीच्या अनुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने परिसरातील आर.एम.सी उदयोगांची पाहणी अनुक्रमे दि.२२/११/२०२३, दि.०२/१२/२०२३, व दि.१४/१२/२०२३ रोजी केली व तसेच सिमेंट ब्लॉक उदयोगाची पाहणी दि.०२/१२/२०२३ रोजी करण्यात आली होती. पाहणी दरम्यान उपरोक्त उदयोग मंडळाचे संमतीपत्र न प्राप्त करता उदयोग चालविल्याने मंडळाने दि.२०/१२/२०२३ रोजी सर्व उदयोगांना उदयोग बंद करण्याचे निर्देश दिले.

प्रकरणी तहसिलदार अलिबाग यांनी आयोजित केलेल्या दि.०९/१/२०२४ रोजीच्या संयुक्त स्थळपहाणी दरम्यान खालील उदयोगांची उत्पादन प्रकीया बंद असल्याचे निदर्शनास आले आहे.

१. मे.एम के गुप्ता अॅड कं, सर्वे नं ६५, घोटवडे,पो.मल्याण, ता.अलिबाग, जि.रायगड.
२. मे.एस.के.बी.बिल्डर्स इंडिया लिमिटेड, मु.खानाव, पो.उसर, ता.अलिबाग, जि.रायगड.
३. मे.कन्सोल व्हेन्चर्स, एचपीसीएल कंपनी समोर, ता.अलिबाग, जि.रायगड.
४. मे.सुहाना कन्स्ट्रक्शन कंपनी, मु.वेल्हवली, ता.अलिबाग, जि.रायगड
५. मे.एस.पी एन्टरप्रायजेस, स.नं ३४७, मु.कुणे, पो.उसर, ता.अलिबाग, जि.रायगड
६. मे.सोम प्रोजेक्ट, गट नं ६४, देवघर, ग्रामपंचायत वरंडे,ता.अलिबाग जि.रायगड.

तसेच खालील उदयोगांनी मंडळाचे संमतीपत्र प्राप्त केल्याचे संयुक्त पाहणी दरम्यान आढळून आले

७. मे श्री.समर्थ आर.एम.सी सप्लायर, ८१/२/३/४, मु.खानाव, पो.उसर, ता.अलिबाग, जि.रायगड
८. मे.प्रिकॉन आर.एम.सी एलएलपी, गट नं ४१, मु.वेल्हवली, ता.अलिबाग, जि.रायगड.

संयुक्त स्थळपहाणी दरम्यान मे.श्री.समर्थ आर.एम.सी सप्लायर या उदयोगाने हवेची गुणवत्ता तपासणीचे मापक (Monitoring Station) उभारली नसल्याचे आढळून आले. त्याचप्रमाणे मे.प्रिकॉन आर.एम.सी एलएलपी या उदयोगाने देखील वरीलप्रमाणे हवेची गुणवत्ता तपासणीचे मापक (Monitoring Station) उभारली नसल्याचे व उत्पादन भागाजवळील अंतर्गत सिमेंटचे/डांबरी रस्ते संयुक्त पहाणीदरम्यान आढळून आले नाही. त्यानुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने वरील दोन्ही उदयोगास आढळून आलेल्या त्रुटीच्या अनुषंगाने दि.२३/१/२०२४ रोजी प्रस्तावीत निर्देश बजावले आहेत.

तसेच मे.सर्वोदय इन्फ्रा प्रोजेक्ट (इं)लि या नावाने आर.एम.सी उदयोग विनापरवाना चालू असल्याचे समजताच महाराष्ट्र प्रदूषण नियंत्रण मंडळाने दि.१६/१/२०२४ रोजी सदर उदयोगाची पहाणी केली असता, उदयोग मंडळाचे संमतीपत्र प्राप्त न करता चालू असल्याचे आढळून आले. त्यामुळे मंडळाने सदर उदयोगास दि.२३/१/२०२४ रोजी उदयोग बंद करण्याचे निर्देश दिलेले आहेत. (प्रत संलग्न) तरी, तक्रारदार यांचेकडील तक्रारीच्या अनुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने ७ उदयोगांना उत्पादन बंद करण्याचे आदेश व २ उदयोगांना प्रस्तावित निर्देश दिलेले आहेत. व सदरचे उदयोग तात्काळ बंद करणेबाबत सुचित केले आहे.

इ) तालुका आरोग्य अधिकारी कार्यालय, अलिबाग यांनी त्यांचेकडील दि.२५/०१/२०२४ रोजीच्या पत्रान्वये (ईमेलद्वारे) या कार्यालयाकडे सादर केलेल्या अहवालानुसार तहसिलदार अलिबाग यांचेकडील पत्रान्वये दि.०९/१/२०२४ रोजी संयुक्त स्थळपहाणी करण्यात आली. RMC Plant च्या आजुबाजूच्या परिसरात घरोघरी जाऊन श्वसन संस्थेच्या आजाराबद्दल आशा स्वयंसेविकांमार्फत सर्वेक्षण करण्यात आले. त्यामधील माहिती पुढील माणे आहे.

(कृ.पुढे पहा)

उपकेंद्र खानाव, वावे अंतर्गत RMC PLANT मुळ आरोग्यावर होणाऱ्या परिणामाबाबत सर्वेक्षण
११/०१/२०२४ ते १७/०१/२०२४

अ. क	गावाचे नाव	एकूण लोकसंख्या	तपासणी केलेली लोकसंख्या	एकूण घरे	भेट दिलेली घरे	लक्षणे आढळून आलेली लोकसंख्या			
						Dyspnea श्वास घेण्यास अडथळा	Tuberculosis क्षयरोग	Dermatitis त्वचारोग	Cough खोकला
१	खानाव	९७७	५३३	२१५	११२	२	१	२	१५
२	वेलवली	७०२	३०४	१७७	७०	१	१	१	१७
३	घोटवडे	५३८	२८४	१५७	८२	३	१	१	३५
४	उसर	१२८८	१०११	२६०	१३५	७	१	५	५३
५	कुणे	६९०	५७०	१६५	१६२	२	०	२	३७
६	देवघर	६३६	५९७	१६७	१६७	२	०	२	५
एकूण		४८३१	३२९९	११४१	७२८	१७	४	१३	१६२

सदरील RMC Plant साधरणपणे नोव्हेंबर २०२२ पासून सुरु झालेले आहेत. उपरोक्त यादीतील RMC Plant हे प्रा. आ. केंद्र रेवदंडा ता. अलिबाग मधिल उपकेंद्र वावे व उपकेंद्र खानाव या उपकेंद्राच्या कार्यक्षेत्रात आहेत. प्रा. आ. केंद्र रेवदंडा, उपकेंद्र वावे व उपकेंद्र खानाव येथिल रुग्ण तपासणी रजिस्टर नुसार एकूण बाह्यरुग्ण संख्या व श्वसनसंबंधी आजारांची आकडेवारी सोबत जोडली आहे.

या आकडेवारी प्रमाणे वर्ष २०२१ व २०२२ च्या तुलनेने वर्ष २०२३ मध्ये बाह्यरुग्ण व Tuberculosis, Chronic Rhinitis, Bronchial Asthma, Chronic Obstructive Pulmonary Disease Dermatitis या आजाराचे प्रमाण वाढल्याचे दिसून येत आहे. परंतु या आजार वाढीचे नेमके कारण ठरविण्यासाठी अधिक शास्त्रशुध्द अभ्यास यंत्रणेची मदत आवश्यक आहे. उदा. ICMR, DMER इ. तरीही The Factories Act १९४८ Environment Protection Act १९८६ मधिल तरतुदींचा अवलंब सदरील RMC Plant ने करावा असे मत आहे.

तरी, वरीलप्रमाणे संबंधित विभागांनी त्यांचेकडील आवश्यक त्या बाबी तपासून या कार्यालयाकडे सादर केलेले अहवाल, सोबतच्या सहपत्रांसह, पंचनाम्यासह आपणांस माहितीस्तव सविनय सादर.

आपला विश्वासू,

Vikram
(विक्रम पाटील)

तहसिलदार अलिबाग
जि.रायगड

प्रत:- मा.जिल्हाधिकारी रायगड-अलिबाग (गृह शाखा), यांजकडे माहितीस्तव सविनय सादर.

प्रत:- उप प्रादेशिक अधिकारी, रायगड-२, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, रायगड भवन, ६ वा मजला, सेक्टर ११, सी.बी.डी.बेलापूर, नवी मुंबई-४०० ६१४

प्रत:- तालुका कृषी अधिकारी, अलिबाग यांजकडे माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव.

प्रत:- तालुका आरोग्य अधिकारी, अलिबाग यांजकडे माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव.

प्रत:- श्री.सुर्यकुमार जानू शेळके, रा. R/NO १८, २ रा मजला, डि.जी.वैटी बिल्डींग, नवघर, १ ली लाईन, मुलुंड (पूर्व), मुंबई-४०० ०८१ यांजकडे माहितीस्तव.



38

Annex - III

MAHARASHTRA STATE HUMAN RIGHTS COMMISSION, MUMBAI

9, Hajarimal Somani Marg, Opp. Chhatrapati Shivaji Maharaj Terminus,
(CSMT) Mumbai – 400 001



Tel : 022-22092857

E-mail: court1-mshrc@mah.gov.in

KKT/Case No.– 6716/13/16/2023 / 1105

Name of the Complainant : Suryakant Shelke
D.G. Vaity Bldg.,
R/No.18, 2nd Floor,
Navghar 1st lane,
Mulund (E), Mumbai – 81

V/s.

Name of Respondent :1 The Collector
Raigad

2 The Chief Executive Officer
Zilla Parishad
Raigad

3 The Sarpanch
Group Gram Panchayat
Beloshi

4 The Gram Sevak of Gram Panchyat
Beloshi Gram Panchayat
Beloshi, Post Malyan
Tal Alibaug, Raigad

5 The Member Secretary
Maharashtra Pollution Control Board
Kalpataru Point, 3rd and 4th Floor
Road No.8, Sion Circle,
Opp. PVR Theatre,
Mumbai – 400 022

Date : 13th February 2024

Coram : Justice K.K. Tated, Chairperson

PROCEEDING / ORDER

Complainant is present in person.

Advocate Jitendra Jagtap for Maharashtra Pollution
Control Board is present.

Mr. Vikram Patil, Tahshildar, Alibaug is present.



Mr. R. S. Kamat, SRO – Raigad, Maharashtra Pollution Control Board is present.

1. Today Mr. Vikram Patil, Tahshildar, Alibaug placed on record report dated 12.02.2024 (Page 1 to 661). Same is taken on record and marked as Exhibit – 'I'.

2. Complainant also placed on record certain documents as under :

- i. Application for prosecution dated 13.02.2024
- ii. Application dated 13.02.2024 about affidavit of Mr. R. S. Kamath
- iii. Submission of report by Maharashtra Pollution Control Board
- iv. Part of some other report from pg 191 to 196 for calculation of environmental compensation.

1. The present complaint is to take action in respect of unauthorized RMC plant operations in Raigad. It is the case of the complainant that he by letter dated 06.08.2023 called upon the Maharashtra Pollution Control Board, District Collector, Alibaug and Chief Executive Officer, Zilla Parishad, Alibaug to take action in respect of illegal running of RMC plant at village Gotwade, Malyan, Alibaug, Raigad and take action against the office bearers and Gramsevak of the Group Gram Panchayat, Beloshi for not taking action on illegal functioning of RMC plant. In spite of several complaints they failed and neglected to take action.

2. It is the case of the complainant that because of pollution from RMC plant nearby citizens are suffering and also

ysb

agriculturists are losing their crop. As their human rights are affected, hence he filed the present complaint.

3. It is to be noted that Respondent No.5 in their affidavit dated 13.10.2023 Ex. C stated that during the visit they noticed that the said RMC plant was in operation since March 2023.

Para 3 of the said affidavit Ex. C reads thus:

"3. I say and submit that in compliance of proceedings of this Hon'ble Commission dated 5.10.2023, the officials of the Board have visited RMC plant situated at Sr No 65, Ghotawade Village, Post-Malyan, Tal Alibag, Dist- Raigad on 6.10.2023 and reported following non compliances. :-

- i) During the visit the said industry was in operation & representative of the said industry has informed that said activity is in operation since March, 2023. The said RMC plant is captive plant for M/s Gail India Ltd project.
- ii) The Industry is located adjacent to the State Highway, Alibaug, Roha.
- (iii) The village Ghotawade is about 500 meters from the said industry.
- iv) The said industry is engaged in RMC activity-20m³/day by raw material crushed stone, sand, cement, admixture etc.
- v) The said RMC Plant has not obtained consent to establish and operate from the Board and operating since March 2023 without consent of the Board. It is obligatory on the said unit to obtain consent to establish and operate u/s25,26 of the Water (P&CP)Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981.
- vi) The said Industry has not provided fogger system to control the emission along the periphery of RMC Plant.
- vii) The Industry has not provided barricading around the periphery of the RMC Plant.
- viii) The said unit has also failed to obtain permission for extraction of ground water for Industrial use from the Central Ground Water Authority (CGWA).

ix) The said industry has failed to provide water sprinkler arrangement at raw material handling/storage area so as to prevent air pollution in the surrounding area.

x) The said unit has obtained NoC of concern local body i.e Group Grampanchayat, Belose.

A copy of visit report dated 6.10.2023 is enclosed and marked as an Annexure "C".

4. Advocate for Respondent No.5 submits that the said RMC plant was running without their permission and or consent. Hence, they directed the said RMC plant owner to close down the same and same is done. Para. 2 of Ex. E reads thus:

"2. I say and submit that in order to verify the compliance of said Closure Direction dated 2.12.2023, the official of the Board have visited to the said unit on 2.12.2023 and reported as follows:-

- i. During the visit the Industry has not found in operation
- ii. Industry has not applied for the consent to the Board
- iii. The Industry has started partly dismantling the plant and work is found in progress during the visit.
- iv. The representative of the Industry has reported that the RMC activity has been stopped since 25.11.2023.
- v. The Industry has complied with the Direction of Closure issued by the Board vide letter dated 12.10.2023.
- vi. The Industry shall not operate RMC plant activity without obtaining consent from the Board. A copy of visit report dated 2.12.2023 is enclosed and marked as an Annexure "II"

5. It is to be noted that Respondent specifically stated on affidavit that they already taken action in respect of A.K. Gupta's RMC Plant and now same is closed.

6. Bare reading of the complaint shows that the main grievance of the complainant was in respect of Mr. Gupta's Ready Mix concrete plant only. On that point parties filed following affidavit in reply / report and other documents

Sr.	Exhibit	Date	Particulars
-----	---------	------	-------------

No.			
1.	A	12.10.2023	Report of Group Gram Panchayat, Beloshi
2.	B	12.10.2023	Report of Chief Executive Officer, Zilla Parishad, Alibaug
3.	C	13.10.2023	Affidavit in reply by Sub Regional Officer, Maharashtra Pollution Control Board, Raigad
4.	D	08.12.2023	Report of Addl. Collector, Raigad, Alibaug
5.	E	07.12.2023	Additional Affidavit in reply by Sub Regional Officer, Maharashtra Pollution Control Board, Raigad
6.	F	21.12.2023	Additional Affidavit in reply by Sub Regional Officer, Maharashtra Pollution Control Board, Raigad
7.	G	22.12.2023	Affidavit of Tahshildar, Alibaug, Raigad
8.	H	22.12.2023	Application / say of complainant
9.	I	12.02.2024	Report of Tahshildar, Alibaug, Raigad

7. Advocate Mr. Jitendra Jagtap for Maharashtra Pollution Control Board submits that they already taken action against RMC Plant as per the complainant's grievances and same is closed. He further submits that as per earlier order the Tahshildar, Alibaug conducted survey / inquiry along with other agencies. The relevant portion of the said report is as under:

“क) प्रस्तुत प्रकरणी तालुका कृषी अधिकारी अलिबाग, यांनी दि.२३/०१/२०२४ रोजी या कार्यालयाकडे सादर केलेल्या अहवालानुसार मौजे कुणे, पो.उसर येथील स.नं ३४७ मधील एस.पी.इंटरप्रायजेस व मौजे घोटवडे येथील सर्वे नंबर ६५ मध्ये ए.के.गुप्ता रेडी मिक्स काँक्रीट प्लँटमुळे अजूबाजूच्या शेजारील शेतक-यांनी दिलेल्या जबाबानुसार जमिनीचे व भातशेतीचे सध्यातरी कोणतेही नुकसान झाले नसल्याचे नमूद केले आहे. (प्रत संलग्न)

ड) उपप्रादेशिक अधिकारी, रायगड -२, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, रायगड भवन, ६ वा मजला, सेक्टर ११, सीबीडी बेलापूर, नवी मुंबई यांनी दि.२३/१/२०२४ रोजी पत्रान्वये (ईमेलद्वारे) या कार्यालयाकडे सादर केलेल्या अहवालानुसार तक्रारदार अॅड.श्री.सुर्यकांत शेळके यांनी केलेल्या तक्रारीच्या अनुषंगाने

महाराष्ट्र प्रदूषण नियंत्रण मंडळाने परिसरातील आर.एम.सी उदयोगांची पाहणी अनुक्रमे दि.२२/११/२०२३, दि.०२/१२/२०२३, व दि. १४/१२/ २०२३ रोजी केली व तसेच सिमेंट ब्लॉक उदयोगाची पाहणी दि.०२/१२/२०२३ रोजी करण्यात आली होती. पाहणी दरम्यान उपरोक्त उदयोग मंडळाचे संमतीपत्र न प्राप्त करता उदयोग चालविल्याने मंडळाने दि.२०/१२/२०२३ रोजी सर्व उदयोगांना उदयोग बंद करण्याचे निर्देश दिले.

प्रकरणी तहसिलदार अलिबाग यांनी आयोजित केलेल्या दि.०९/१/२०२४ रोजीच्या संयुक्त स्थळपहाणी दरम्यान खालील उदयोगांची उत्पादन प्रकीया बंद असल्याचे निदर्शनास आले आहे.

१. मे.एम के गुप्ता अँड कं, सर्वे नं ६५, घोटवडे,पो.मल्याण, ता.अलिबाग, जि.रायगड.
२. मे.एस.के.बी.बिल्डर्स इंडिया लिमिटेड, मु.खानाव, पो.उसर, ता.अलिबाग, जि.रायगड.
३. मे.कन्सोल व्हेन्चर्स, एचपीसीएल कंपनी समोर, ता.अलिबाग, जि.रायगड.
४. मे.सुहाना कन्स्ट्रक्शन कंपनी, मु.वेल्हवली, ता.अलिबाग, जि.रायगड
५. मे.एस.पी एन्टरप्रायजेस, स.नं ३४७, मु.कुणे, पो.उसर, ता.अलिबाग, जि.रायगड
६. मे.सोम प्रोजेक्ट, गट नं ६४, देवघर, ग्रामपंचायत वरंडे,ता.अलिबाग जि.रायगड.

तसेच खालील उदयोगांनी मंडळाचे संमतीपत्र प्राप्त केल्याचे संयुक्त पाहणी दरम्यान आढळून आले

७. मे श्री.समर्थ आर.एम.सी सप्लायर, ८१/२/३/४, मु.खानाव, पो.उसर, ता.अलिबाग, जि.रायगड
८. मे.प्रिकॉन आर.एम.सी एलएलपी, गट नं ४१, मु.वेल्हवली, ता.अलिबाग, जि.रायगड.

संयुक्त स्थळपहाणी दरम्यान मे.श्री.समर्थ आर.एम.सी सप्लायर या उदयोगाने हवेची गुणवत्ता तपासणीचे मापक (Monitoring Station) उभारली नसल्याचे आढळून आले. त्याचप्रमाणे मे.प्रिकॉन आर.एम.सी एलएलपी या उदयोगाने देखील वरीलप्रमाणे हवेची गुणवत्ता तपासणीचे मापक (Monitoring Station) उभारली नसल्याचे व उत्पादन भागाजवळील अंतर्गत सिमेंटचे/डांबरी रस्ते संयुक्त पहाणीदरम्यान आढळून आले नाही. त्यानुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने वरील दोन्ही उदयोगास

आढळून आलेल्या त्रुटीच्या अनुषंगाने दि.२३/१/२०२४ रोजी प्रस्तावीत निर्देश बजावले आहेत.

तसेच मे.सर्वोदय इन्फ्रा प्रोजेक्ट (इं)लि या नावाने आर.एम.सी उदयोग विनापरवाना चालू असल्याचे समजताच महाराष्ट्र प्रदूषण नियंत्रण मंडळाने दि.१६/१/२०२४ रोजी सदर उदयोगाची पहाणी केली असता, उदयोग मंडळाचे संमतीपत्र प्राप्त न करता चालू असल्याचे आढळून आले. त्यामुळे मंडळाने सदर उदयोगास दि.२३/१/२०२४ रोजी उदयोग बंद करण्याचे निर्देश दिलेले आहेत. (प्रत संलग्न) तरी, तक्रारदार यांचेकडील तक्रारीच्या अनुषंगाने महाराष्ट्र प्रदूषण नियंत्रण मंडळाने ७ उदयोगांना उत्पादन बंद करण्याचे आदेश व २ उदयोगांना प्रस्तावित निर्देश दिलेले आहेत. व सदरचे उदयोग तात्काळ बंद करणेबाबत सूचित केले आहे.

इ) तालुका आरोग्य अधिकारी कार्यालय, अलिबाग यांनी त्यांचेकडील दि.२५/०१/२०२४ रोजीच्या पत्रान्वये (ईमेलव्दारे) या कार्यालयाकडे सादर केलेल्या अहवालानुसार तहसिलदार अलिबाग यांचेकडील पत्रान्वये दि.०९/१/२०२४ रोजी संयुक्त स्थळपहाणी करण्यात आली. RMC Plant च्या आजुबाजूच्या परिसरात घरोघरी जाऊन श्वसन संस्थेच्या आजाराबद्दल आशा स्वयंसेविकांमार्फत सर्वेक्षण करण्यात आले. त्यामधील माहिती पुढीलप्रमाणे आहे.

उपकेंद्र खानाव, वावे अंतर्गत RMC PLANT मुळे आरोग्यावर होणाऱ्या परिणामाबाबत सर्वेक्षण ११/०१/२०२४ ते १७/०१/२०२४									
अ.क	गावाचे नाव	एकूण लोकसंख्या	तपासणी केलेली लोकसंख्या	एकूण घरे	भेट दिलेली घरे	लक्षणे आढळून आलेली लोकसंख्या			
						Dyspnea श्वसास घेण्यास अडथळा	Tuberculosis क्षयरोग	Dermatitis त्वचारोग	Cough खोकला
१	खानाव	९७७	५३३	२१५	११२	२	१	२	१५
२	वेलवली	७०२	३०४	१७७	७०	१	१	१	१७
३	घोटवडे	५३८	२८४	१५७	८२	३	१	१	३५
४	उसर	१२८८	१०११	२६०	१३५	७	१	५	५३
५	कुणे	६९०	५७०	१६५	१६२	२	०	२	३७
६	देवघर	६३६	५९७	१६७	१६७	२	०	२	५

एकूण	४८३१	३२९९	११४१	७२८	१७	४	१३	१६२
------	------	------	------	-----	----	---	----	-----

सदरील RMC Plant साधरणपणे नोव्हेंबर २०२२ पासून सुरु झालेले आहेत. उपरोक्त यादीतील RMC Plant हे प्रा. आ. केंद्र रेवदंडा ता. अलिबाग मधिल उपकेंद्र वावे व उपकेंद्र खानाव या उपकेंद्राच्या कार्यक्षेत्रात आहेत. प्रा. आ. केंद्र रेवदंडा, उपकेंद्र वावे व उपकेंद्र खानाव येथिल रुग्ण तपासणी रजिस्टर नुसार एकूण बाह्यरुग्ण संख्या व श्वसनसंबंधी आजारांची आकडेवारी सोबत जोडली आहे.

या आकडेवारी प्रमाणे वर्ष २०२१ व २०२२ च्या तुलनेने वर्ष २०२३ मध्ये बाह्यरुग्ण व Tuberculosis, Chronic Rhinitis, Bronchial Asthma, Chronic Obstructive Pulmonary Disease Dermatitis या आजाराचे प्रमाण वाढल्याचे दिसून येत आहे. परंतू या आजार वाढीचे नेमके कारण ठरविण्यासाठी अधिक शास्त्रशुध्द अभ्यास यंत्रणेची मदत आवश्यक आहे. उदा. ICMR, DMER इ. तरीही The Factories Act १९४८ Environment Protection Act १९८६ मधिल तरतुदींचा अवलंब सदरील RMC Plant ने करावा असे मत आहे."

8. Advocate Mr. Jagtap submits that bare reading of the report of Tahshildar, Alibaug it is crystal clear that there is no question of considering any further issues in the present matter in respect of health, loss of agricultural products etc. hence, complaint is required to be closed and disposed of.

9. It is to be noted that there is no question of calling any expert opinion before this Commission after considering the report submitted by Mr. Vikram Patil, Tashildar, Alibaug. The said report Ex. I clearly shows that the Tahshildar after considering and taking help of other experts in different field submitted report Ex.I. Question about payment of environmental compensation cannot be considered in the present case. Bare reading of the complaint clearly shows that same is filed in his individual capacity for specific cause of action. In view of these facts I do not find any reason to

continue the present complaint further before this Commission.
Hence, following order is passed:

- a) Complaint stands closed and disposed of as relief is already granted by taking action against the A.K. Gupta Ready Mix Concrete Plant.
- b) No order as to costs.

Sd/-
(Justice K. K. Tated)
Chairperson

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - RAIGAD

Annex - IV

Tel. No. 2757 6034

Fax No. 2756 2132

Email: rorraigad@mpcb.gov.in

Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur, Navi
Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/CD/2023- 2310120001

Date: 12/10/2023

To,
M/s. A. K. Gupta & Co.,
Sr. No. 65, Ghotawade Village,
Post. Malyan, Tal. Alibag, Dist. Raigad.

Sub: - Directions of Closure u/s 33 (A) of Water (Prevention & Control Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control Pollution) Act, 1981.

Ref: - 1. Case filed in Hon'ble Human Rights Commission Mumbai No.- 6716 / 13 /16/2023.
2. Visit of Board officials to your industry on 06.10.2023
3. Proposal received from SRO Raigad-II, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS-091023005.

WHEREAS, your activity is located in the "Pollution Prevention area" under the Water (Prevention & Control of Pollution) Act, 1974 under the Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous and Other Wastes (M & TM) Rules, 2016 and amendment thereto.

AND WHEREAS, it was obligatory on your part to obtain Consent to Establish before taking effective steps towards installation of the unit and Operate before starting the commercial production for your activity. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, vide ref no. (1) above, Board is in the receipt case from Hon'ble Human Rights Commission vide KKT/Case No.-6716/13/16/2023 on 05.10.2023 w. r. t. the complaint made by Mr. Suryakant Shelke regarding illegal operating the RMC Plant at Vill. Ghotawade, Post. Malyan, Alibag, Dist. Raigad in the jurisdiction of Group Grampanchayat Beloshi.

AND WHEREAS, accordingly the Board officials have visited your RMC plant and submitted proposal vide ref. no. 03 wherein reported following non compliances.

1. You have not obtained consent to establish and operate from the Board and operating RMC plant since March 2023 without consent.
2. You have not provided sprinkling arrangement at raw material handling / storage area.
3. You have not provided a fogger system to control the emissions along the periphery of RMC plant.
4. You have not provided barricading around the periphery of the RMC plant.

5. You have not obtained the Central Ground Water Authority (CGWA) permission for the extraction of ground water for industrial use.

AND WHEREAS, you have failed to comply with the Guidelines issued by the Board for Ready Mix Concrete Plant (RMC) in the State of Maharashtra dtd. 07.11.2016.

AND WHEREAS, after going through the record of your case, reports, information of the Board officials and making necessary enquiries, I came to the conclusion that; you have failed to comply with consent conditions / various directions issued by the Board and provision of various Environmental Acts. Causing grave injury to the Environment in a least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, **I, the undersigned hereby direct you to close down your manufacturing activities safely within 48 hours.**

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action including filing of prosecution as per the provisions of various environmental enactments, which may please be noted.

This is issued with the approval of the competent authority of the Board.

**For and on behalf of
Maharashtra Pollution Control Board,**



**(J.S. Hajare)
Regional Officer, Raigad**

Copy submitted for favor of information to:-

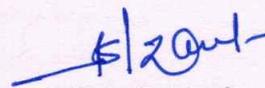
1. The Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai
3. The Law Officer, MPC Board, Mumbai.

Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL, Tal:- Alibag, Dist.-Raigad.**
-- He is directed to disconnect the electric supply of said industry within 48 hours, after receipt of this directions.
2. **Executive Engineer (Water Supply), Z. P. Alibag, Raigad.**
-- He is directed to disconnect Water supply of the said industry within 48 hours, after receipt of this directions.

Copy for information necessarily follow up action to-

1. Sub Regional Officer, Raigad-II - He is directed to serve this direction to the industry & submit the compliance report of direction.



**(J.S. Hajare)
Regional Officer, Raigad**

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - RAIGAD

Tel. No. 2757 6034
Fax No. 2756 2132
Email: rorraigad@mpcb.gov.in
Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur, Navi
Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/CD/2023- 23/2200005

Date: 20/12/2023

To,
M/s. SKB Builder India Ltd.,
At. Khanav, Alibag Road,
Tal. Alibag, Dist. Raigad.

Sub: - Directions of Closure u/s 33 (A) of Water (Prevention & Control Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control Pollution) Act, 1981.

Ref: - 1. Case filed in Hon'ble Human Rights Commission Mumbai No.- 6716 / 13 /16/2023.
2. Visit of Board officials to your industry on 14.12.2023
3. Proposal received from SRO Raigad-II, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS-151223011.

.....
WHEREAS, your activity is located in the "Pollution Prevention area" under the Water (Prevention & Control of Pollution) Act, 1974 under the Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous and Other Wastes (M & TM) Rules, 2016 and amendment thereto.

AND WHEREAS, it was obligatory on your part to obtain Consent to Establish before taking effective steps towards installation of the unit and Operate before starting the commercial production for your activity. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, vide ref no. (1) above, Board is in the receipt case from Hon'ble Human Rights Commission vide KKT/Case No.-6716/13/16/2023 on 05.10.2023 w. r. t. the complaint made by Mr. Suryakant Shelke regarding illegal operating the RMC Plant at above mentioned location.

AND WHEREAS, accordingly the Board officials have visited your RMC plant and submitted proposal vide ref. no. 03 wherein reported following non compliances.

1. You have not obtained consent to establish and operate from the Board and operating RMC plant without consent from the Board.
2. You have not provided water sprinkling arrangement at raw material handling / storage area.
3. You have not provided a fogger system to control the emissions along the periphery of RMC plant.
4. You have not provided two level tyre washing facility.

5. You have not provided cement concreted/Asphalted Road within the plant premises.
6. You have not obtained the NOC from Central Ground Water Authority (CGWA) for the extraction of ground water for industrial use.

AND WHEREAS, you have failed to comply with the Guidelines issued by the Board for Ready Mix Concrete Plant (RMC) in the State of Maharashtra dtd. 07.11.2016.

AND WHEREAS, after going through the record of your case, reports, information of the Board officials and making necessary enquiries, I came to the conclusion that; you have failed to comply with consent conditions / various directions issued by the Board and provision of various Environmental Acts. Causing grave injury to the Environment in a least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, **I, the undersigned hereby direct you to close down your manufacturing activities safely within 48 hours.**

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action including filing of prosecution as per the provisions of various environmental enactments, which may please be noted.

This is issued with the approval of the competent authority of the Board.

**For and on behalf of
Maharashtra Pollution Control Board,**


**(J.S. Hajare)
Regional Officer, Raigad**

Copy submitted for favor of information to:-

1. The Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai
3. The Law Officer, MPC Board, Mumbai.

Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL, Tal:- Alibag, Dist.-Raigad.**
-- He is directed to disconnect the electric supply of said industry within 48 hours, after receipt of this directions.
2. **Executive Engineer (Water Supply), Z. P. Alibag, Raigad.**
-- He is directed to disconnect Water supply of the said industry within 48 hours, after receipt of this directions.

Copy for information necessarily follow up action to-

1. Sub Regional Officer, Raigad-II
-- He is directed to serve this direction to the industry & submit the compliance report of direction.


**(J.S. Hajare)
Regional Officer, Raigad**

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - RAIGAD

Tel. No. 2757 6034
Fax No. 2756 2132
Email: roraigad@mpcb.gov.in
Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur, Navi
Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/CD/2023- 2312200003

Date: 20/12/2023

To,
M/s. Consol Ventures.,
Opp. HPCL Company Limited.,
Tal. Alibag, Dist. Raigad.

Sub: - Directions of Closure u/s 33 (A) of Water (Prevention & Control Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control Pollution) Act, 1981.

Ref: - 1. Case filed in Hon'ble Human Rights Commission Mumbai No.-6716 / 13 /16/2023.
2. Visit of Board officials to your industry on 02.12.2023
3. Proposal received from SRO Raigad-II, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS-081223004.

.....
WHEREAS, your activity is located in the "Pollution Prevention area" under the Water (Prevention & Control of Pollution) Act, 1974 under the Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous and Other Wastes (M & TM) Rules, 2016 and amendment thereto.

AND WHEREAS, it was obligatory on your part to obtain Consent to Establish before taking effective steps towards installation of the unit and Operate before starting the commercial production for your activity. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, vide ref no. (1) above, Board is in the receipt case from Hon'ble Human Rights Commission vide KKT/Case No.-6716/13/16/2023 on 05.10.2023 w. r. t. the complaint made by Mr. Suryakant Shelke regarding illegal operating the RMC Plant at above mentioned location.

AND WHEREAS, accordingly the Board officials have visited your RMC plant and submitted proposal vide ref. no. 03 wherein reported following non compliances.

1. You have not obtained consent to establish and operate from the Board and operating RMC plant without consent from the Board.
2. You have not provided water sprinkling arrangement at raw material handling / storage area.
3. You have not provided a fogger system to control the emissions along the periphery of RMC plant.
4. You have not provided two level tyre washing facility.

5. You have not provided cement concreted/Asphalted road within the plant premises.
6. You have not obtained the NOC from Central Ground Water Authority (CGWA) for the extraction of ground water for industrial use.

AND WHEREAS, you have failed to comply with the Guidelines issued by the Board for Ready Mix Concrete Plant (RMC) in the State of Maharashtra dtd. 07.11.2016.

AND WHEREAS, after going through the record of your case, reports, information of the Board officials and making necessary enquiries, I came to the conclusion that; you have failed to comply with consent conditions / various directions issued by the Board and provision of various Environmental Acts. Causing grave injury to the Environment in a least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, **I, the undersigned hereby direct you to close down your manufacturing activities safely within 48 hours.**

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action including filing of prosecution as per the provisions of various environmental enactments, which may please be noted.

This is issued with the approval of the competent authority of the Board.

**For and on behalf of
Maharashtra Pollution Control Board,**


**(J.S. Hajare)
Regional Officer, Raigad**

Copy submitted for favor of information to:-

1. The Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai
3. The Law Officer, MPC Board, Mumbai.

Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL, Tal:- Alibag, Dist.-Raigad.**
-- He is directed to disconnect the electric supply of said industry within 48 hours, after receipt of this directions.
2. **Executive Engineer (Water Supply), Z. P. Alibag, Raigad.**
-- He is directed to disconnect Water supply of the said industry within 48 hours, after receipt of this directions.

Copy for information necessarily follow up action to-

1. Sub Regional Officer, Raigad-II
-- He is directed to serve this direction to the industry & submit the compliance report of direction.


**(J.S. Hajare)
Regional Officer, Raigad**

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - RAIGAD

Tel. No. 2757 6034
Fax No. 2756 2132
Email: roraidad@mpcb.gov.in
Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur, Navi
Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/CD/2023- 2312200004

Date: 20/12/2023

To,
M/s. Suhana Construction Co.,
At. Welhawali, Khanav, Alibag Road,
Tal. Alibag, Dist. Raigad.

Sub: - Directions of Closure u/s 33 (A) of Water (Prevention & Control Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control Pollution) Act, 1981.

Ref: - 1. Case filed in Hon'ble Human Rights Commission Mumbai No.- 6716 / 13 /16/2023.
2. Visit of Board officials to your industry on 14.12.2023
3. Proposal received from SRO Raigad-II, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS-151223011.
.....

WHEREAS, your activity is located in the "Pollution Prevention area" under the Water (Prevention & Control of Pollution) Act, 1974 under the Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous and Other Wastes (M & TM) Rules, 2016 and amendment thereto.

AND WHEREAS, it was obligatory on your part to obtain Consent to Establish before taking effective steps towards installation of the unit and Operate before starting the commercial production for your activity. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, vide ref no. (1) above, Board is in the receipt case from Hon'ble Human Rights Commission vide KKT/Case No.-6716/13/16/2023 on 05.10.2023 w. r. t. the complaint made by Mr. Suryakant Shelke regarding illegal operating the RMC Plant at above mentioned location.

AND WHEREAS, accordingly the Board officials have visited your RMC plant and submitted proposal vide ref. no. 03 wherein reported following non compliances.

1. You have not obtained consent to establish and operate from the Board and operating RMC plant without consent from the Board.
2. You have not provided water sprinkling arrangement at raw material handling / storage area.
3. You have not provided a fogger system to control the emissions along the periphery of RMC plant.
4. You have not provided two level tyre washing facility.

5. You have not provided cement Concreted/Asphalted road within the plant premises.
6. You have not obtained the NOC from Central Ground Water Authority (CGWA) for the extraction of ground water for industrial use.

AND WHEREAS, you have failed to comply with the Guidelines issued by the Board for Ready Mix Concrete Plant (RMC) in the State of Maharashtra dtd. 07.11.2016.

AND WHEREAS, after going through the record of your case, reports, information of the Board officials and making necessary enquiries, I came to the conclusion that; you have failed to comply with consent conditions / various directions issued by the Board and provision of various Environmental Acts. Causing grave injury to the Environment in a least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, **I, the undersigned hereby direct you to close down your manufacturing activities safely within 48 hours.**

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action including filling of prosecution as per the provisions of various environmental enactments, which may please be noted.

This is issued with the approval of the competent authority of the Board.

**For and on behalf of
Maharashtra Pollution Control Board,**



(J.S. Hajare)

Regional Officer, Raigad

Copy submitted for favor of information to:-

1. The Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai
3. The Law Officer, MPC Board, Mumbai.

Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL, Tal:- Alibag, Dist.-Raigad.**
-- He is directed to disconnect the electric supply of said industry within 48 hours, after receipt of this directions.
2. **Executive Engineer (Water Supply), Z. P. Alibag, Raigad.**
-- He is directed to disconnect Water supply of the said industry within 48 hours, after receipt of this directions.

Copy for information necessarily follow up action to-

1. Sub Regional Officer, Raigad-II
-- He is directed to serve this direction to the industry & submit the compliance report of direction.



(J.S. Hajare)

Regional Officer, Raigad

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - RAIGAD

Tel. No. 2757 6034
Fax No. 2756 2132
Email: roraidad@mpcb.gov.in
Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur, Navi
Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/CD/2023- 2312200001

Date: 20/12/2023

To,
M/s. S P Enterprises,
Sr. No. 347, At. Kune, Po. Usar,
GP Varande, Tal. Alibag, Dist. Raigad.

Sub: - Directions of Closure u/s 33 (A) of Water (Prevention & Control Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control Pollution) Act, 1981.

Ref: - 1. Case filed in Hon'ble Human Rights Commission Mumbai No.- 6716 / 13 /16/2023.
2. Consent to establish granted by the Board on 07.02.2023.
3. Visit of Board officials to your industry on 22.11.2023
4. Proposal received from SRO Raigad-II, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS-011223032.

.....
WHEREAS, your activity is located in the "Pollution Prevention area" under the Water (Prevention & Control of Pollution) Act, 1974 under the Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous and Other Wastes (M & TM) Rules, 2016 and amendment thereto.

AND WHEREAS, it was obligatory on your part to obtain Consent Operate before starting the commercial production for your activity. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, vide ref no. (1) above, Board is in the receipt case from Hon'ble Human Rights Commission vide KKT/Case No.-6716/13/16/2023 on 05.10.2023 w. r. t. the complaint made by Mr. Suryakant Shelke regarding illegal operating the RMC Plant at above mentioned location.

AND WHEREAS, accordingly the Board officials have visited your RMC plant and submitted proposal vide ref. no. 03 wherein reported following non compliances.

1. You have not obtained consent to operate from the Board and operating RMC plant without Consent to Operate from the Board.
2. You have not provided water sprinkling arrangement at raw material handling / storage area.
3. You have not provided a fogger system to control the emissions along the periphery of RMC plant.
4. You have not provided two level tyre washing facility.

5. You have not provided cement concreted/Asphalted road within the plant premises.
6. You have not obtained the NOC from Central Ground Water Authority (CGWA) for the extraction of ground water for industrial use.

AND WHEREAS, you have failed to comply with the Guidelines issued by the Board for Ready Mix Concrete Plant (RMC) in the State of Maharashtra dtd. 07.11.2016.

AND WHEREAS, after going through the record of your case, reports, information of the Board officials and making necessary enquiries, I came to the conclusion that; you have failed to comply with consent conditions / various directions issued by the Board and provision of various Environmental Acts. Causing grave injury to the Environment in a least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, **I, the undersigned hereby direct you to close down your manufacturing activities safely within 48 hours.**

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action including filing of prosecution as per the provisions of various environmental enactments, which may please be noted.

This is issued with the approval of the competent authority of the Board.

**For and on behalf of
Maharashtra Pollution Control Board,**


(J.S. Hajare)
Regional Officer, Raigad

Copy submitted for favor of information to:-

1. The Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai
3. The Law Officer, MPC Board, Mumbai.

Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL, Tal:- Alibag, Dist.-Raigad.**
-- He is directed to disconnect the electric supply of said industry within 48 hours, after receipt of this directions.
2. **Executive Engineer (Water Supply), Z. P. Alibag, Raigad.**
-- He is directed to disconnect Water supply of the said industry within 48 hours, after receipt of this directions.

Copy for information necessarily follow up action to-

1. Sub Regional Officer, Raigad-II
-- He is directed to serve this direction to the industry & submit the compliance report of direction.


(J.S. Hajare)
Regional Officer, Raigad

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - RAIGAD

Tel. No. 2757 6034
Fax No. 2756 2132
Email: roraigad@mpcb.gov.in
Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur, Navi
Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/CD/2023-2312200002

Date: 20/12/2023

To,
M/s. SOM Project,
Gat No. 64, Milkat No. 276, Deoghar,
GP Varande, Tal. Alibag, Dist. Raigad.

Sub: - Directions of Closure u/s 33 (A) of Water (Prevention & Control Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control Pollution) Act, 1981.

Ref: - 1. Case filed in Hon'ble Human Rights Commission Mumbai No.-6716 / 13 /16/2023.
2. Visit of Board officials to your industry on 02.12.2023
3. Proposal received from SRO Raigad-II, through legal module No. Legal Action No. MPCB-LEGAL_ACTIONS-081223003.

WHEREAS, your activity is located in the "Pollution Prevention area" under the Water (Prevention & Control of Pollution) Act, 1974 under the Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous and Other Wastes (M & TM) Rules, 2016 and amendment thereto.

AND WHEREAS, it was obligatory on your part to obtain Consent to Establish before taking effective steps towards installation of the unit and Operate before starting the commercial production for your activity. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, vide ref no. (1) above, Board is in the receipt case from Hon'ble Human Rights Commission vide KKT/Case No.-6716/13/16/2023 on 05.10.2023 w. r. t. the complaint made by Mr. Suryakant Shelke regarding illegal operating the Cement blocks Plant at above mentioned location.

AND WHEREAS, accordingly the Board officials have visited your Cement blocks plant and submitted proposal vide ref. no. 03 wherein reported following non compliances.

1. You have not obtained consent to establish and operate from the Board and operating cement blocks plant without consent from the Board.
2. You have not provided water sprinkling arrangement at raw material handling / storage area.
3. You have not provided compound wall to the periphery of the unit.
4. You have not obtained the NOC from Central Ground Water Authority (CGWA) for the extraction of ground water for industrial use.

AND WHEREAS, after going through the record of your case, reports, information of the Board officials and making necessary enquiries, I came to the conclusion that; you have failed to comply with consent conditions / various directions issued by the Board and provision of various Environmental Acts. Causing grave injury to the Environment in a least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, **I, the undersigned hereby direct you to close down your manufacturing activities safely within 48 hours.**

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action including filling of prosecution as per the provisions of various environmental enactments, which may please be noted.

This is issued with the approval of the competent authority of the Board.

**For and on behalf of
Maharashtra Pollution Control Board,**



**(J.S. Hajare)
Regional Officer, Raigad**

Copy submitted for favor of information to:-

1. The Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai
3. The Law Officer, MPC Board, Mumbai.

Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL, Tal:- Alibag, Dist.-Raigad.**
-- He is directed to disconnect the electric supply of said industry within 48 hours, after receipt of this directions.
2. **Executive Engineer (Water Supply), Z. P. Alibag, Raigad.**
-- He is directed to disconnect Water supply of the said industry within 48 hours, after receipt of this directions.

Copy for information necessarily follow up action to-

1. Sub Regional Officer, Raigad-II
-- He is directed to serve this direction to the industry & submit the compliance report of direction.



**(J.S. Hajare)
Regional Officer, Raigad**

59

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - RAIGAD

Tel. No. 2757 6034
Fax No. 2756 2132
Email: roraidg@mpcb.gov.in
Visit us at: mpcb.gov.in



Raigad Bhavan, 6th Floor, Sec-11,
C.B.D. Belapur, Navi Mumbai 400 614.

"Your Service is our Duty"

MPCB/ROR/TB/CD/2024 - 2401230015

Date: 23.01.2024

To,
M/s. Saryoday Infra Projects (I) Pvt. Ltd.,
Opp. HPCL Company Limited, Behind Consol Venture,
Tal. Alibag Dist. Raigad.

Sub: - Directions of Closure u/s 33 (A) of Water (Prevention & Control Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control Pollution) Act, 1981.

Ref: - 1. Case No. 6716/13/16/2023 filed before Hon'ble Human Rights Commission Mumbai.
2. Visit of Board officials to your unit dated 16/01/2024.
3. Proposal submitted by SRO Raigad-2 through legal module, Legal Action No. MPCB-LEGAL_ACTIONS- 170124012 dtd.17/01/2024.

.....

WHEREAS, your activity is located in the "Pollution Prevention area" under the Water (Prevention & Control of Pollution) Act, 1974 under the Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous and Other Wastes (M & TM) Rules, 2016 and amendment thereto.

AND WHEREAS, it was also obligatory on your part to obtain Consent to Establish before taking effective steps towards installation of the unit and Operate before starting the commercial production for your activity. **AND WHEREAS**, it was also obligatory on your part to provide adequate and suitable pollution control equipment and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain pollution control devices & avoid nuisance to surrounding area.

AND WHEREAS, vide ref no. (1) above, Board is in the receipt case from Hon'ble Human Right Commission vide KKT/ Case No. 6716/13/16/2023 on 05.10.2023 w.r.t. the complaint made by Mr. Suryakant Shelke regarding illegal operating of RMC plant at village Usar, Khanav, Kon, Gotawade and also running of cement block factory at village Devghar (next to Gotawade) at Alibag, Dist- Raigad.

AND WHEREAS, accordingly, Board officials has visited to your RMC Plant on 16/01/2024 and submitted proposal vide ref. mo. 03, wherein reported following non compliances.

1. You are operating RMC activity without obtaining consent to Establish/Operate from the Board.
2. You have not provided two level tyre washing facility at entry and exit points for transit mixture vehicle.
3. You have not provided roof top water sprinkling system to storage area of sand and aggregate.

: 2 :

4. You have not provided adequate capacity of dust collection system such as multi cyclone followed by bag house assembly to storage silos of cement and fly ash.
5. You have not provided collection tank for storage of waste water generated from sources like batching plant washing, transit mixture vehicle, vehicle tyre washing and floor wash.
6. You have not covered Material transfer points.
7. You have not provided Barricading all around the periphery with height of min.20 feet or 5 feet above free fall air emission area.
8. Internal work area not cement concreted/Ashphalted.
9. You have not provided cover to conveyer belt of Sand & Aggregate.

AND WHEREAS, you have failed to comply with the Guideline issued by the Board for RMC Plant in the State of Maharashtra.

AND WHEREAS, after going through the record of your case, reports, information of the Board officials and making necessary enquiries, I came to the conclusion that; you have failed to comply with consent conditions / various directions issued by the Board and provision of various Environmental Acts. Causing grave injury to the Environment in a least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, I, **the undersigned hereby direct you to close down your manufacturing activities safely within 48 hours.**

In case, you fail to comply with the above directions, the Board will have no option then to initiate appropriate legal action including filing of prosecution as per the provisions of various environmental enactments, which may please be noted.

This is issued with the approval of the competent authority of the Board.

**For and on behalf of
Maharashtra Pollution Control Board**


(J.S. Hajare)
Regional Officer, Raigad

Copy submitted for favor of information to:-

1. PS to the Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.

Copy forwarded with compliments for necessary action to:

1. Executive Engineer, MSEDCL, Tal:- Alibag, Dist.-Raigad.
-- He is directed to disconnect the electric supply of said industry within 48 hours, after receipt of this directions.
2. Executive Engineer, (Water Supply), Z.P. Alibag, Raigad.
-- He is directed to disconnect Water supply of the said industry within 48 hours, after receipt of this directions.

Copy for information necessarily follow up action to-

1. Sub Regional Officer, Raigad-II – He is directed to serve this direction to the industry & submit the compliance report of direction.

महा
महाराष्ट्र शासनाचा (उपक्रम)
CIN: U40109MH2005SGC153645

फोननं.: ०२१४१-२२६३२२
फॅक्स नं.: ०२१४१-२२५८२२
ई-मेल: eealibag6@gmail.com
वेबसाईड: www.mahadiscom.in



कार्यकारी अभियंता यांचे कार्यालय
सं व सु विभाग अलिबाग
मु. पंतनगर, कर्णिक हॉल जवळ
ता. अलिबाग, जि. रायगड ४०२२०१

संदर्भ क्र: काअ/अलि/वि/तां/

No 01389

दिनांक:-

09 MAY 2024

प्रति,

मा. उपप्रादेशिक अधिकारी,
रायगड - २,
रायगड भवन, ६ वा मजला,
सेक्टर - ११, सी.बी.डी. बेलापूर,
नवी मुंबई - ४०० ६१४

विषय:- उसर, खानाव व कुणे या परिसरातील आर. एम. सी. व सिमेंट ब्लॉक उद्योगाबाबत.

संदर्भ:- १) आपल्या कार्यालयाचे पत्र जा. क्र. उपप्राकारा - २/240430-FTS-0287
दि. ३०.०४.२०२४

२) अतिरीक्त कार्यकारी अभियंता, म.रा.वि.वि.कं.मर्या., अलिबाग १ उपविभाग
यांचा ई-मेल दि. ०६.०५.२०२४

३) पत्र क्र. कनिष्ठ. अभि./फणसापूर./तां/११० दि. ०६.०५.२०२४

महोदय,

वरील विषयास अनुसरून, उसर, खानाव व कुणे या परिसरातील आर. एम. सी. व सिमेंट ब्लॉक उद्योगाबाबत कार्यवाही करण्याचे आदेश संदर्भ क्र. १ च्या पत्रानुसार या कार्यालयास प्राप्त झाले होते. त्यानुसार संबंधित उपविभागीय अधिकारी यांना कार्यवाही करण्याचे आदेश देण्यात आले होते. कनिष्ठ अभियंता, म.रा.वि.वि.कं.मर्या., फणसापूर शाखा व अतिरीक्त कार्यकारी अभियंता, म.रा.वि.वि.कं. मर्या., अलिबाग १ उपविभाग यांचेकडून संदर्भ क्र. २ व ३ नुसार कार्यवाहीचा अहवाल या कार्यालयास प्राप्त झाला आहे. सदर उद्योगांवर केलेल्या कार्यवाहीचा तपशिल खालीलप्रमाणे सादर करत आहे.

अ.क्र.	उद्योगाचे नाव	म.प्र.नि.मंडळाने पारित केलेले उद्योग बंदचे आदेश	केलेल्या कार्यवाहीचा तपशिल
१	मे. ए. के. गुप्ता अँड कंपनी, स.नं.६५, घोटावडे, पो.मल्याण, ता.अलिबाग, जि. रायगड	दि. १२.१०.२०२३	प्लांट च्या वापरासाठी विद्युत जोडणी दिलेली नाही आहे.

२	मे. एस. कं. बी. बिल्डर्स इंडिया लिमिटेड, मु. खानाव, पो. उसर, ता. अलिबाग, जि.रायगड	दि. २०.१२.२०२३	दि.०६.०१.२०२४ रोजी विद्युत पुरवठा खंडित केलेला आहे.
३	मे. कन्सोल व्हेन्चर्स, एचपीसीएल कंपनी समोर, ता.अलिबाग, जि.रायगड	दि. २०.१२.२०२३	प्लांट च्या वापरासाठी विद्युत जोडणी दिलेली नाही आहे.
४	मे. एस.पी.एन्टरप्रायझेस,स.नं.३४७, मु. कुणे, पो.उसर,ता.अलिबाग, जि.रायगड	दि. २०.१२.२०२३	दि.०६.०१.२०२४ रोजी विद्युत पुरवठा खंडित केलेला आहे.
५	मे. सुहाना कन्स्ट्रक्शन कंपनी, मु. व्हेलावली, ता.अलिबाग, जि.रायगड	दि. २०.१२.२०२३	प्लांट च्या वापरासाठी विद्युत जोडणी दिलेली नाही आहे.
६	मे. सोम प्रोजेक्ट, ग.नं.६४, देवघर, ग्रामपंचायत वरांडे, ता.अलिबाग, जि. रायगड	दि. २०.१२.२०२३	प्लांट च्या वापरासाठी विद्युत जोडणी दिलेली नाही आहे.
७	मे. सर्वोदय इन्फ्रा प्रोजेक्टस (इ) प्रा. लि. एचपीसीएल कंपनी लि. समोर, मे. कन्सोल व्हेन्चर्सच्या मागे, ता. अलिबाग, जि.रायगड	दि. २३.०१.२०२४	दि.०६.०१.२०२४ रोजी विद्युत पुरवठा खंडित केलेला आहे.

आपल्या कार्यवाहीसाठी सविनय सादर.

सोबत — वरीलप्रमाणे

(शैलेश कुमार)

कार्यकारी अभियंता

सं व सु विभाग

अलिबाग

महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित	
सर्वसु, फणसापुर शाखा, अलिबाग-१ उपविभाग.	
 <p>महावितरण महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित</p> <p>(महाराष्ट्र शासन अंगीकृत उपक्रम)</p>	कनिष्ठ अभियंता यांचे कार्यालय,
	फणसापुर, ता. अलिबाग जि. रायगड
	पिन कोड :- ४०२१०९.
	फोन नं. :- ९०२९१०५५५१
	ई-मेल :- ४०४१३७५५५१@gmail.com
	वेब साईट :- www.mahadiscom.in
कनिष्ठ.अभि./ फणसापुर /तां/ ११०	दिनांक :- ०६.०५.२०२४

प्रति,
अतिरिक्त कार्यकारी अभियंता,
महाराष्ट्र राज्य विद्युत वितरण कंपनी लिमिटेड,
अलिबाग-१ उपविभाग,
जि. रायगड-४०२२०१

विषय: उसर, खानाव व कुणे या परिसरातील आर एम सी व ब्लॉक उद्योगाबाबत.

संदर्भ: १) अतिरिक्त कार्यकारी अभियंता अलिबाग-१ उपविभाग यांचे ईमेल, दिनांक. ०१.०१.२०२४. (उल्लेख अनु. क्रं. २,३,४,५ व ६)
२) अतिरिक्त कार्यकारी अभियंता अलिबाग-१ उपविभाग यांचे व्हाट्सअप द्वारे पत्र, दिनांक. ०३.०५.२०२४. (उल्लेख अनु. क्रं. १ व ७)

महोदय,

उपरोक्त संदर्भात विचारात घ्यावयाचे असून या कार्यालयास, खालील नमूद कंपनीचा विद्युत पुरवठा खंडित करण्याचे आदेश देण्यात आले होते, त्यातील संदर्भ क्र. १ अनु. क्रं. २,३,४,५ व ६ चा कारवाही अहवाल आपल्या कार्यालयास दि. १०.०१.२०२४ रोजी सादर केला होता. संदर्भ क्र. २ चा कारवाही अहवाल सादर करत आहोत.

अ. क्र.	कंपनीचे नाव व पत्ता	शेरा	दिनांक
१	मे. ए. के. गुप्ता अँड कंपनी, स. नं. ६५ घोटावडे, पो. मन्थाण, ता. अलिबाग, जि. रायगड.	प्लॉटच्या वापरासाठी विद्युत जोडणी दिलेली नाही आहे.	
२	मे. एस. के. बी. विल्डर्स इंडिया लिमिटेड, मु. खानाव, पो. उसर, जि. रायगड.	विद्युत पुरवठा खंडित केलेला आहे.	०६.०१.२०२४
३	मे. कन्सोल वॅचर्स, एचपीसीएल कंपनी समोर, तालुका अलिबाग जि. रायगड	प्लॉटच्या वापरासाठी विद्युत जोडणी दिलेली नाही आहे.	
४	मे. एस. पी. इंटरप्राईजेस, स. नं. ३४७, मु. कुणे, पोस्ट उसर, ता. अलिबाग, जि. रायगड	विद्युत पुरवठा खंडित केलेला आहे.	०६.०१.२०२४
५	मे. सुहाना कन्स्ट्रक्शन कंपनी, मु. व्हेलवली खाणाव, ता. अलिबाग, जि. रायगड	प्लॉटच्या वापरासाठी विद्युत जोडणी दिलेली नाही आहे.	
६	मे. सोम प्रोजेक्ट ग. नं. ६४, देवघर ग्रामपंचायत वरंढे, ता. अलिबाग, जि. रायगड	प्लॉटच्या वापरासाठी विद्युत जोडणी दिलेली नाही आहे.	
७	मे. सर्वोदय इन्फ्रा. प्रोजेक्ट (इ) प्रा. लि. ए घ पी सी ल कंपनी लि. समोर, मे. कन्सोल वॅचर्स, च्या मागे, ता. अलिबाग, जि. रायगड	विद्युत पुरवठा खंडित केलेला आहे.	०६.०१.२०२४

S. Bhande

कनिष्ठ अभियंता,
म. रा. वि. व. कं. मर्या.
शाखा-फणसापुर

64

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE, RAIGAD

Tel. No. 2757 2620
 Fax No. 2756 2132
 Email: rorraigad@mpcb.gov.in
 Visit us at: <http://mpcb.gov.in>



"Your Service is our Duty"

Raigad Bhavan, 6th Floor,
 Sec-11, C.B.D. Belapur,
 Navi Mumbai 400 614.

No. MPCB/ROR/TB/PD/ 2401230008

Date: 23.01.2024

To,
M/s. Pricon RMC LLP,
Gut No.41,Nethavali,Tal:-Alibaug,
Dist. Raigad.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and/or under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Board granted consent to operate dtd.10/11/2023, valid up to 31/10/2026.
 2. Case No. 6716/13/16/2023 filed before Hon'ble Human Rights Commission Mumbai.
 3. Visit of Board officials to your unit dated 09/01/2024.
 4. Proposal submitted by SRO Raigad-2 through legal module, Legal Action No. MPCB-LEGAL_ACTIONS- 170124023 dtd.17/01/2024.

.....
WHEREAS, you are operating your industry in the pollution prevention area declared under the Provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate to your industry vide above referred no. 1, under the provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and amended thereto, with subject to the certain term and conditions. It is mandatory on your part to comply with all consent conditions.

AND WHEREAS, SRO Raigad-2 office has received the complaint regarding illegal operation of RMC plant at Usar, Khanav, Kon & Ghotawade village at Alibag, Dist- Raigad.

AND WHEREAS, in order to verify the complaint, the officials of the Board have visited the site on 09/01/2024 and observed as follows:

1. Internal work area not cement concreted/Ashphalted.
2. You have not provided Non-Hazardous Solid Waste recycling Plant.
3. You have not provided Ambient Air Quality Monitoring Stations (AAQMS) within premises as per consent conditions.

2/--

: 2 :

AND WHEREAS, after examination of the record of your case, the reports of the officers of the Board and after making the necessary inquiry, I came to the conclusion that , you have failed to comply with consent conditions/ various directions issued by the Board and provision of various environmental acts causing pollution in the surrounding area.

NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Air (Air P & CP) Act, 1981, following directions are proposed to be issued.

- a) Why your RMC activities shall not be closed down?
- b) Why the competent Authorities shall not be directed to disconnect water and electricity supply of your plant on account of the above non-compliances ?
- c) Why legal action shall not be initiated against your industry.

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please be noted.


(J. S. Hajare)
Regional Officer, Raigad

Copy submitted for information to:

1. The Member Secretary, MPCB, Mumbai.
2. JD(APC), MPCB, Mumbai.
3. Law Officer (P & L Division), MPCB, Mumbai.

Copy to: The Sub Regional Officer, MPCB, Raigad-2 - He is directed to take follow up and ensure the compliance of the aforesaid directions.

66
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAIGAD

Tel. No. 2757 2620
Fax No. 2756 2132
Email: rorraigad@mpcb.gov.in
Visit us at: <http://mpcb.gov.in>



"Your Service is our Duty"

Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No. MPCB/ROR/TB/PD/ 2401230007

Date: 23.01.2024

To,
M/s. Shree Samarth RMC Suppliers,
81/2/3/4, At Khanav, Post:-Usar,
Tal:-Alibaug, Dist. Raigad.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and/or under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Board granted consent to operate dtd.04/01/2023, valid up to 31/12/2025.
2. Case No. 6716/13/16/2023 filed before Hon'ble Human Rights Commission Mumbai.
3. Visit of Board officials to your unit dated 09/01/2024.
4. Proposal submitted by SRO Raigad-2 through legal module, Legal Action No. MPCB-LEGAL_ACTIONS-170124025 dtd.17/01/2024.

WHEREAS, you are operating your industry in the pollution prevention area declared under the Provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate to your industry vide above referred no. 1, under the provisions of the Water (Prevention & Control of Pollution) Act 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 and amended thereto, with subject to the certain term and conditions. It is mandatory on your part to comply with all consent conditions.

AND WHEREAS, SRO Raigad-2 office has received the complaint regarding illegal operation of RMC plant at Usar, Khanav, Kon & Ghotawade village at Alibag, Dist- Raigad.

AND WHEREAS, in order to verify the complaint, the officials of the Board have visited the site on 09/01/2024 and observed as follows:

1. Internal work area partially cement concreted/Ashphalted.
2. You have not provided Non-Hazardous Solid Waste recycling Plant.
3. You have not provided Ambient Air Quality Monitoring Stations(AAQMS) within premises as per consent conditions.

: 2 :

4. As per consent condition schedule-III, you have not submitted B.G. of Rs.50000/- towards O & M of PCS and compliance of consent conditions.

AND WHEREAS, after examination of the record of your case, the reports of the officers of the Board and after making the necessary inquiry, I came to, the conclusion that , you have failed to comply with consent conditions/ various directions issued by the Board and provision of various environmental acts causing pollution in the surrounding area.

NOW THEREFORE, in view of above stated facts and in exercise of the power conferred upon me by Board under section 31A of the Air (Air P & CP) Act, 1981, following directions are proposed to be issued.

- a) Why your RMC activities shall not be closed down?
- b) Why the competent Authorities shall not be directed to disconnect water and electricity supply of your plant on account of the above non-compliances ?
- c) Why legal action shall not be initiated against your industry.

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please be noted.


(J. S. Hajare)
Regional Officer, Raigad

Copy submitted for information to:

4. The Member Secretary, MPCB, Mumbai.
5. JD(APC), MPCB, Mumbai.
6. Law Officer (P & L Division), MPCB, Mumbai.

Copy to: The Sub Regional Officer, MPCB, Raigad-2 - He is directed to take follow up and ensure the compliance of the aforesaid directions.

PRICON RMC LLP

735, Laxmijyot, Opp MIDC Office, Nagdongri Chendhare
Tal Alibag, Dist. Raigad, Pin – 402 201, Mail ID :- priconrmc@gmail.com

To,
The Regional Officer (Navi Mumbai)
MAHARASHTRA POLLUTION CONTROL BOARD
Raigad Bhavan, 6th Floor, Sec-11,
C.B.D. Belapur, Navi Mumbai 400614

Date: 12/02/2024

Sub;- Proposed Direction under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and/or under section 31A of Air (Prevention & Control) Act, 1981.

Ref:- MPCB/ROR/TB/PD/2401230008, dt: 23/01/2024

Respected Sir / Madam

We are in receipt of your above reference PD dt. 23th Jan 2024.

With regards to the same, firstly we would like to apologise to the Inconvenience caused to your office. We would like to give clarifications on the points raised by your office in PD as below:

1. Internal work area not cement concreted/Ashphalted.

During the visit, the officials told us that the area around your factory, Make sure you do it with cement or asphalt as you like. So as you said this work will take us around one month. So let's complete the cement or asphaltting of our village area as soon as possible.

2. You have not provided Non-Hazardous Solid Waste Recycling Plant.

As you said, the industry we do does not generate hazardous waste, A little bit of dust falls on the ground, we collect it on one side by splashing water on it, and while washing tyre or cars, we have made a storage tank in the ground, we collect that water in it. Also, since this industry is new to us, there is not much hazardous solid waste, if we come in contact with it in the future, we will take full responsibility and dispose of it properly by taking appropriate options. So that it does not harm the environment.

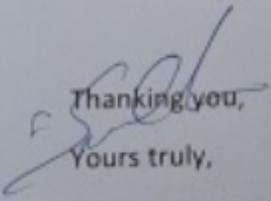
3. You have not provided Ambient Air Quality Monitoring Stations (AAQMS) within premises as per consent conditions.

As mentioned above we were asked to install air monitoring system. But we have not installed it yet, but we will install it in a one month .Currently we are doing air monitoring online.

Thus, we would hereby request your office to look at all facts before making any decision.

Further if your office is of the opinion that there are certain things, we can change to better comply with the laid down rules and regulations we will be more than happy to make those changes and continue compliance with your office and the acts laid down by law.

We thereby request your office to not take any drastic steps or legal remedies against our unit. Request and we will fulfill all your conditions as mentioned above as soon as possible. This request.


Thanking you,
Yours truly,

PRICON RMC LLP

PARTNER



महाराष्ट्र MAHARASHTRA

2022

22AA 668537



Undertaking

1. Internal work area not cement concreted/Ashphalted.

During the visit, the officials told us that the area around your factory, Make sure you do it with cement or asphalt as you like. So as you said this work will take us around one month. So let's complete the cement or asphaltting of our village area as soon as possible.

2. You have not provided Non-Hazardous Solid Waste Recycling Plant.

As you said, the industry we do does not generate hazardous waste, A little bit of dust falls on the ground, we collect it on one side by splashing water on it, and while washing tyre or cars, we have made a storage tank in the ground, we collect that water in it. Also, since this industry is new to us, there is not much hazardous solid waste, if we come in contact with it in the future, we will take full responsibility and dispose of it properly by taking appropriate options. So that it does not harm the environment.

3. You have not provided Ambient Air Quality Monitoring Stations (AAQMS) within premises as per consent conditions.

As mentioned above we were asked to install air monitoring system. But we have not installed it yet, but we will install it in a one month .Currently we are doing air monitoring online.

Thus, we would hereby request your office to look at all facts before making any decision.

Further if your office is of the opinion that there are certain things, we can change to better comply with the laid down rules and regulations we will be more than happy to make those changes and continue compliance with your office and the acts laid down by law.

We thereby request your office to not take any drastic steps or legal remedies against our unit. Request and we will fulfill all your conditions as mentioned above as soon as possible. This request.

Thanking you

Yours truly,

PRICON RMC LLP

PARTNER



S.K.B. BUILDERS INDIA LIMITED

Regd. Off. Unit no 627&628, DLF Prime Tower
Plot no F-79-80, Okhla Industrial Area, Phase - 1, New delhi -110020
Tel: 011-49482964 49482965 49482966
E-mail: skb@skbbuild.com

SKB/GAIL/23-24/068

Date: 18.09.2023

To,
UltraTech Cement Limited
801, Trishul Goldmine,
Sec 15, Palm Beach Road,
CBD Belapur, Navi Mumbai 400614.

Sub: Purchase Order of Ready Mixed Concrete for Our Civil & Structural including UG Piping for PP Unit GAIL India Ltd.

Dear Sir,

We are pleased to place this order with you for the following items for Civil & Structural including UG Piping for PP Unit GAIL India Ltd.

Sr No	Grade	Qty(Cubic meter)	Dump Basic Rate
1	M 20 Ultratech OPC Concrete	200	5450

Terms & Conditions:

1. GST Extra applicable
2. Payment 45days.
3. Pumping Rates Shall be Rs 250/cum Extra per cum (GST 18% Extra).
4. Minimum Pumping Quantity Commitment to be 50 cum for a single continuous Pour.
5. Kindly acknowledge this PO and send us the copy of acknowledgement.
6. We, SKB Builders India Limited are liable to deduct TDS U/S 194Q of IT Act. Suppliers of goods/material are not required to collect TCS u/s 206C(1H) of the IT Act w.e.f 1st July 2021 in relation to sales made to us.
7. TM will be in SKB Scope at Discounted Rate Rs 300 Per Cum.
8. It is Mandatory to Mention SKB PO Number in all the invoice raised.

Delivery Address:

SKB Builders India Limited,
GAIL(INDIA) LIMITED, USAR,
POST-Malyan Tal, Alibagh,
Dist- Raigad, Maharashtra- 402203.
GST No. : 27AANCS8021R1ZJ

Billing Address:

SKB Builders India Limited,
Office No.1304,
The Ambience Court,
Plot no.2, Sector -19D
Vashi, Navi Mumbai-400705.
GST No. : 27AANCS8021R1ZJ

Contact Person: Nimesh singh : 8830743137
Dilip Chavda: 9594998266

Thanking you,

Yours truly,
For S.K.B Builders India Limited

Authorized Signatory



Branch Office : Office No 1304, The Ambience Court, Plot No 2 Sector 19D, Vashi , Navi Mumbai-400705.
Tel : +91 22 27842952/54/56, E-mail : romumbai@skbbuild.com

Office: 3rd Floor, 7 - DDA Service Centre, Sector-5, Rohini, Delhi - 110085
Telephone : 011 - 27041211, e-mail: akgprojects@gmail.com

PURCHASE ORDER

AKG/PO/USAR/RMC/2023-24

Date: 05-09-2023

To,

Ultratech Cement Limited

Maharashtra

Kind Attention: Sh, Shubham Saikar (Executive officer)

Email ID: shubham.saikar@adityabirla.com

Subject: Order for RMC Design Mix M-05 OPC-53 Grade at our Project, GAIL (INDIA) LIMITED at USAR, Taluka-Alibag, Distt. Raigad, State-Maharashtra.

Dear Sir,

With reference to our discussions, please find the purchase order of M-05 OPC-53 Grade RMC as per below mentioned specifications and Term & Conditions:

Sr.No.	DESCRIPTION	QTY. in m ³	Price in ₹
1	M-05 Ultratech OPC-53 Grade RMC	As per Req.	₹4,800.00 per M ³

TERMS & CONDITIONS:

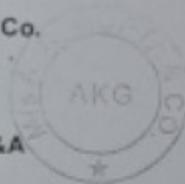
- FOR at site without pumping and 18% GST as extra.
- The pumping rate were finalised @ ₹250/- per CUM as extra, if required.
- You are requested to supply the material as per design mix formula supplied by you, which has been accepted by EIL and submit the test reports along with the supply.
- Material will be supplied at site strictly as per the site requirement and concreting schedule.

Please contact to our concerned persons in advance for all necessary arrangements and gate pass approvals. All correspondence should be mailed at usar@akgdelhi.com with cc to akgprojects@gmail.com.

Thanks & Regards,

For A.K. Gupta & Co.

(Sushil Rajput)
Chief Manager F&A



Site Contact Person at Site
C.S. Dubey: 9717281691
Dinesh Kumar: 9958526865

Regd. Address: -
M/s A.K. Gupta & Co
NR Ganapati Temple, H. No. 56A/2,
Laxmi Narayan Kripa, Shribag No.-2,
Alibag, Raigad, Maharashtra-402201
GSTIN: 27AASPG7508H1ZE
PAN: AASPG7508H

Site Delivery Address: -
M/s A.K. Gupta & Co.
GAIL INDIA LIMITED
USAR, TALUKA ALIBAG,
DISTT. RAIGAD
MAHARASHTRA - 402203

**PRICON RMC LLP
BANK GUARANTEE
FOR MPCB**



S.K.B. BUILDERS INDIA LIMITED

Regd. Off: Unit no 627&628, DLF Prime Tower
Plot no F-79-80, Okhla Industrial Area, Phase - 1, New delhi -110020
Tel: 011-49482964,49482965,49482966
E-mail: skb@skbbuild.com

SKBIGAIL/23-24/068

Date: 18.09.2023

To,
UltraTech Cement Limited
801, Trishul Goldmine,
Sec 15, Palm Beach Road,
CBD Belapur, Navi Mumbai 400614.

Sub: Purchase Order of Ready Mixed Concrete for Our Civil & Structural including UG Piping for PP Unit GAIL India Ltd.

Dear Sir,

We are pleased to place this order with you for the following items for Civil & Structural including UG Piping for PP Unit GAIL India Ltd.

Sr No	Grade	Qty(Cubic meter)	Dump Basic Rate
1	M 20 Ultratech OPC Concrete	200	5450

Terms & Conditions:

1. GST Extra applicable
2. Payment 45days.
3. Pumping Rates Shall be Rs 250/cum Extra per cum (GST 18% Extra).
4. Minimum Pumping Quantity Commitment to be 50 cum for a single continuous Pour.
5. Kindly acknowledge this PO and send us the copy of acknowledgement.
6. We, SKB Builders India Limited are liable to deduct TDS U/S 194Q of IT Act. Suppliers of goods/material are not required to collect TCS u/s 206C(1H) of the IT Act w.e.f 1st July 2021 in relation to sales made to us.
7. TM will be in SKB Scope at Discounted Rate Rs 300 Per Cum.
8. It is Mandatory to Mention SKB PO Number in all the invoice raised.

Delivery Address:

SKB Builders India Limited,
GAIL(INDIA) LIMITED, USAR,
POST-Malyan Tal, Albagh,
Dist- Raigad, Maharashtra- 402203.
GST No. : 27AANCS8021R1ZJ

Billing Address:

SKB Builders India Limited,
Office No.1304,
The Ambience Court,
Plot no 2, Sector -19D
Vashi, Navi Mumbai-400705.
GST No. : 27AANCS8021R1ZJ

Contact Person: Nimesh singh : 8830743137
Diip Chavda: 9594998266

Thanking you,

Yours truly,

For S.K.B Builders India Limited

Authorized Signatory



Branch Office : Office No 1304, The Ambience Court, Plot No 2 Sector 19D, Vashi , Navi Mumbai-400705.
Tel : +91 22 27842952/54/56, E-mail : romumbai@skbbuild.com



महाराष्ट्र MAHARASHTRA 2022 22AA 668783

असाधारण प्रमुखीत क्रमांक
(Special Certificate No.)
 साधारण प्रमुखीत क्रमांक
(Registered)
 साधारण प्रमुखीत क्रमांक
(S.R.C.)
 साधारण प्रमुखीत क्रमांक
(Description in brief)
 साधारण प्रमुखीत क्रमांक
(Contractual Amount)

दुकान



PRICON RMC LLP

साधारण प्रमुखीत क्रमांक
(Contractual Amount)
 साधारण प्रमुखीत क्रमांक
(Contractual Amount)

PARTNER
जिसी एलएसए आर

100

11590 - 4 JUL 2022

Issue Date 7/7/2023
 86100 - 54040 I/L/0000823
 Expiry Date 7/7/2025

BANK GUARANTEE

1. In Consideration of the Regional Officer Maharashtra Pollution Control



यूनीयन बँक ऑफ इंडिया
 UNION BANK OF INDIA

5907
 कोड/CODE/554049
 अलिबाग शाखा/Alibaug Br.

उत्तरदाता 7/7/2023
 BMMO 910402016 0000823
 कर्तव्यदाता 7/7/2023

Board, Regional Officer, Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022 having agreed to grant M/s PRICON RMC LLP (hereinafter referred to as the company/unit) time for the due compliance of consent conditions/directions for providing adequate and satisfactory pollution control devices as suggested/stipulated vide letter bearing No. GREEN/S.S.(G37)No-Format1.0/APAESection/UANNo.0000160528/CE/2306002050 dated 27-06-2023 and as required under the provisions of Air (Prevention and Control of Pollution) Act 1981 (14 of 1981) Water (Prevention and Control of Pollution) Act 1974 (6 of 1974) and / or Environment (Protection) Act 1986 on production of a Bank Guarantee for Rs.2,00,000/- (Rupees Two Lakhs Only) we Union Bank of India Alibag Branch (hereinafter referred to as the Bank) at the request of said M/s PRICON RMC LLP (indicate the name of the company/unit at whose request Bank Guarantee is being issued) do hereby undertake to pay to the Board an amount not exceeding Rs.2,00,000/- against any non compliance of consent conditions/directions or damages etc caused to the Environment by reason of any breach of provisions of said Acts, Notices, letter, instructions etc by the said company/unit/local body.

2. We Union Bank of India do hereby undertake to pay the amount due and payable under this guarantee without any demur merely on a demand from the Board that the amount claimed is due for the reason of non fulfillment of undertaking Non compliance of directions/notices/letters/instructions/issued by the Board/violation of provisions of any of the provisions of Law mentioned hereinabove. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However our liability under this Guarantee shall be restricted to an amount not exceeding Rs 2,00,000/-
3. We undertake to pay to the Board any money so demanded notwithstanding any dispute or disputes raised by the said company/unit in any suit or proceedings pending before any court or Tribunal or Board against the Board relating thereto, our liability under this present being absolute and unequivocal.
4. The payment so made by us under this agreement shall be valid discharge of our liability and company/unit shall have no claim against us in making such payment.
5. We Union Bank of India further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the undertaking/notice/letter etc and that it shall continue to be enforceable till all the dues of Government/ Board under or by virtue of said undertaking/notice/letter etc have been fully paid and it has claimed satisfied or discharged or till Government /Board certified that the terms conditions of the Directions/Undertaking/Notice/letter/any provisions of relevant law have been fully and properly carried out and complied by the said company /unit and accordingly discharges this guarantee. Unless the demand or a claim under this guarantee is made on us in writing on or before 07/07/2025. We shall be discharged from all liability under this guarantee thereafter.
6. We Union Bank of India further agree with the Board that the Board shall have the fullest liberty without our consent and notice/letter etc or to extend time of compliance by the said company/unit from time to time or to postpone for any time or from time to time any of the powers exercisable by the Board against the said company/unit and to forbear or enforce any



यूनियन बैंक ऑफ इंडिया
 UNION BANK OF INDIA

7/7/2023

कोड/CO/DE/554049

अलिबाग ब्रांच Alibag Br.

ISSUE date 7/7/2023
 Bn no. 54040 EML 000 0823
 EXPIRY Date - 7/7/2025

of the terms and conditions relating to the said undertaking/notice/letter etc and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said company/unit or for any forbearance, action commission on the part of the Board or any indulgence by the Board to the company/unit or by any of such matter or thing whatsoever which under the law relating to sureties would but for this provisions have effect of so relieving us.

7. This Guarantee will not be discharged due to the change in the constitution of the Bank or the company/Unit.
8. We **Union Bank of India** under take not to revoke this guarantee during its currency except with the previous consent of the Board in writing.
9. Notwithstanding what has been stated above our liability under this guarantee is restricted to Rs.2,00,000/- our guarantee shall remain in force until **07/07/2025** (date _____.)
10. unless a demand or claim under this guarantee is made on in writing on or before the **07/07/2025** all your rights under the guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter.

Date 7th day of July 2023
 For



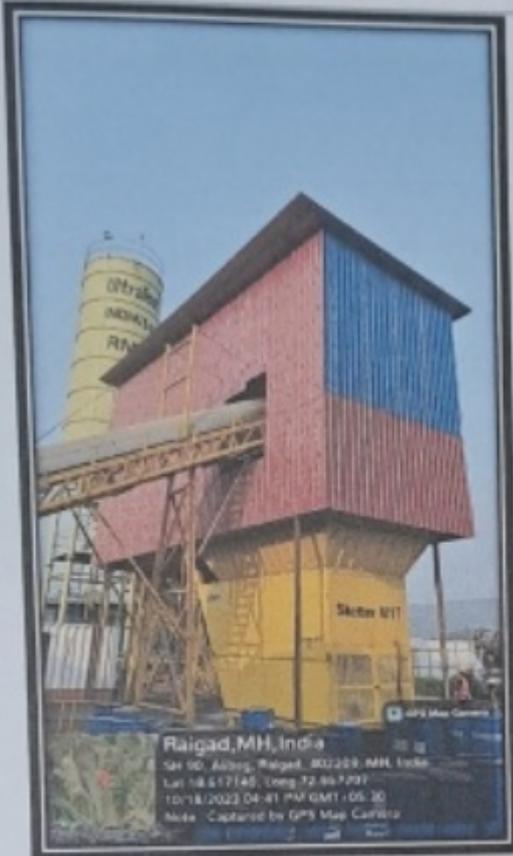
यूनियन बैंक ऑफ इंडिया
 UNION BANK OF INDIA

अभिषेक शर्मा

कोड/CODE/554049

अलिबाग शाखा/Aiibaug Br.

We are attaching herewith the photos of our systems for your reference and knowledge:



(RMC Plant with Canopy)



(Dust Collector)



(Aggregates Bins Sheed)



(Tyre Washing Point)



(Tyre Washing Point)



(Tyre Washing Point)



(Aggregates Bins Sheed)



(Tyre Washing Point)



(Tyre Washing Point)



(Tyre Washing Point)



(Plantension)



(Plantension)



(Plant internal road with water Sprinkler)



(Tyre Washing Point)



(Raw Material Storage Area)



॥ श्री ॥
85

SHREE SAMARTH RMC SUPPLIERS

You Dream & We Build

Date : 08-02-2024

To,
J.S. Hajare (Regional Officer)
Raigad Bhavan, 6th Floor,
Sec- 11, C.B.D. Belapur,
Navi-Mumbai 400614

Respected Sir,

Sub.: Reference no. **MPCB/ROR/TB/PD/2401230007 dated 23.01.2024.**

This is reply to your letter pertaining with above Reference no. **MPCB/ROR/TB/PD/2401230007 dated 23.01.2024.**

We would like to inform you that we have tried our best to fulfil the norms as required from your end; as mentioned below and henceforth request you to consider the same from your end

- 1) Internal work area; Complete Cement Concrete work done
- 2) Non Hazardous Solid Waste Recycling Tank work done
- 3) We shall provide you Ambient Air Quality Monitoring Stations time to time
- 4) BG has been prepared and informed about the same to Raj Kamat Sir . Shall submit the hard copy soon.

Kindly acknowledge us the receipt of same and humbly request you to support us in functioning of our future operations.

Thanking You,

Regards,



**Shree Samarth RMC Suppliers
(Authorized Signatory)**

MAHARASHTRA POLLUTION CONTROL BOARD

Sub-REGIONAL OFFICE RAIGAD-2

Tel No. 27576034

Fax No. 2756 2132

Email: sroraigad2@mpcb.gov.in

Raigad Bhavan, 6th floor

Sec-11, C.B.D. Belapur,

Navi Mumbai 400 614.

VISIT REPORT

Date: 05/06/2024

- 1) Name and Address of Industry : M/s. Picon RMC LLP,
Plot No. 41, Wehawadi,
Tal. Alibag Dist. Raigad.
- 2) Type of industry : M. Sandesh S. Kaiker
(supervisor)
- 3) Consent Status : valid up to 31.10.2026.
- 4) Products Details : ready mix concrete. 7000 M³/month.

5) Observations :

- visited industry for checking compliance of proposed direction dt. 23.1.2024 issued by Board.
- During visit manufacturing activity is not found in operation, due to lack of order, as reported by industry representative at the time of visit.
- Existing consent to operate is obtained from Board dt. 10/11/2023 for manufacturing of ready mix concrete. 7000 M³/month which is valid up to 31/10/2026 in Green/SS7 category.
- Earlier Board has issued proposed direction to the said industry dt. 23.1.2024 for various noncompliances observed. at the

P.T.O.

- During visit it is noticed that as per prepared direction issued by board, industry has not provided cement concrete / asphalted internal work area, but the path is partially found provided and remaining WBM area found provided.
- During visit industry representative reported that the generated non hazardous waste from transit machine working activity (debris / sludge) is used for land filling purpose & partly recycle.
- Industry has provided / installed Ambient Air monitoring machine within premises. The details are as below:
 - i) Name :- Sprinx Technologies
 - ii) Model no: ENR03333
 - iii) parameters G. PM10; PM2.5; Temperature & Humidity.

Remarks:-

- i) comply as per current conditions and directions issued by board from time to time; and RMC guidelines.

PRICON RMC LLP

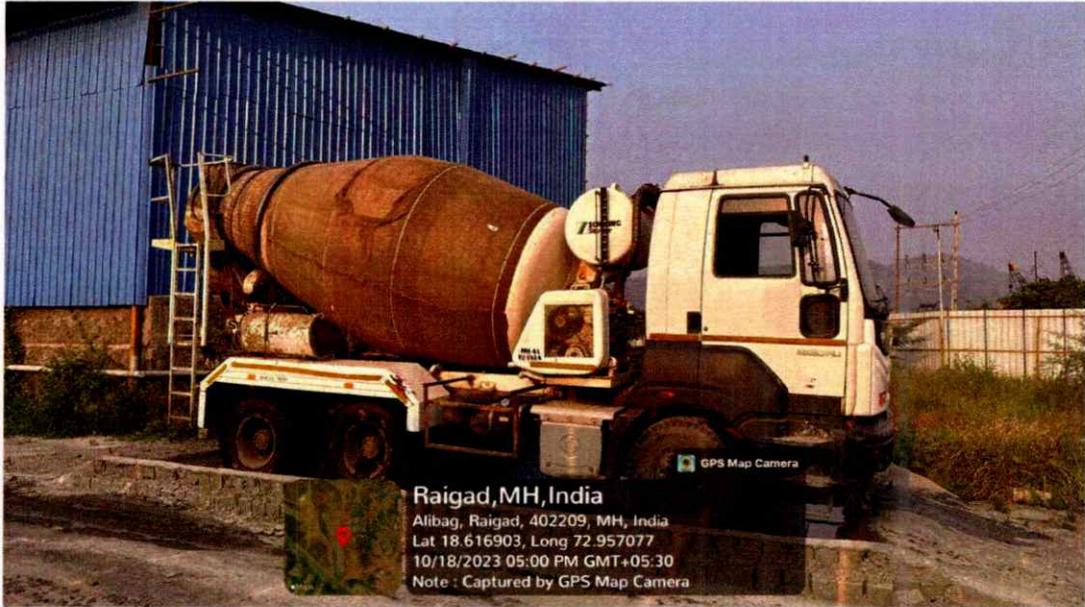

PARTNER
(Sandesh Baiker)
Supervisor.


(Dr. R. G. Anti)
FO


(R. S. Karat)
SRO In-2

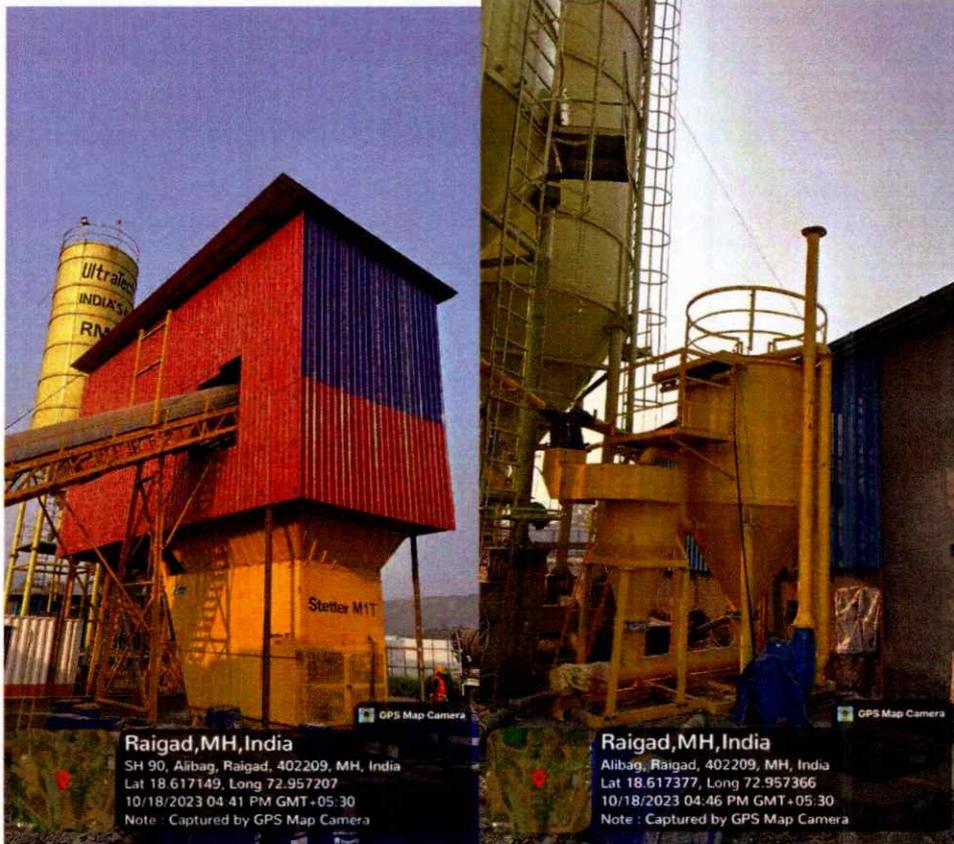
PRICON RMC LLP

735, Laxmijot, Opp MIDC Office, Nagdongri Chendhare
Tal. Alibag, Dist. Raigad, Pin – 402 201, Mail ID:- priconrmc@gmail.com



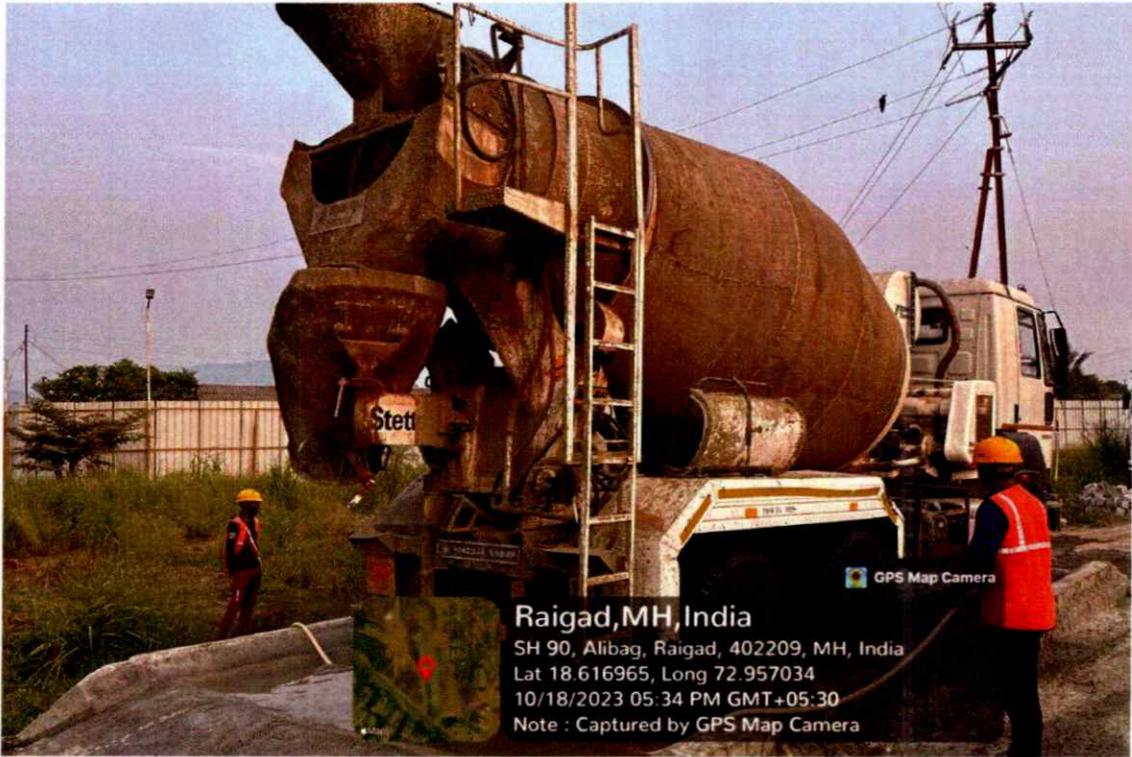
PRICON RMC LLP

735, Laxmijot, Opp MIDC Office, Nagdongri Chendhare
Tal. Alibag, Dist. Raigad, Pin – 402 201, Mail ID:- priconrmc@gmail.com



PRICON RMC LLP

735, Laxmijot, Opp MIDC Office, Nagdongri Chendhare
Tal. Alibag, Dist. Raigad, Pin – 402 201, Mail ID:- priconrmc@gmail.com



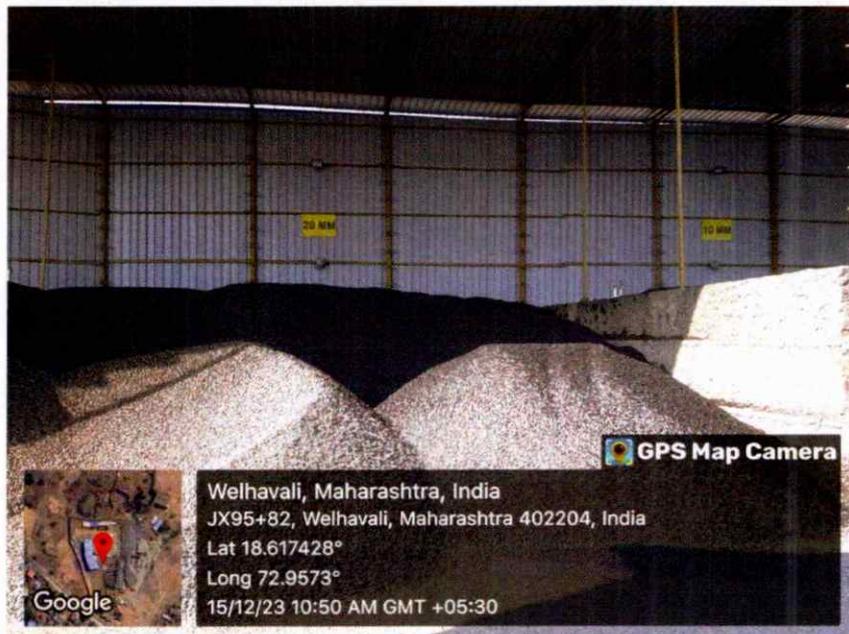
PRICON RMC LLP

735, Laxmijot, Opp MIDC Office, Nagdongri Chendhare
Tal. Alibag, Dist. Raigad, Pin – 402 201, Mail ID:- priconrmc@gmail.com



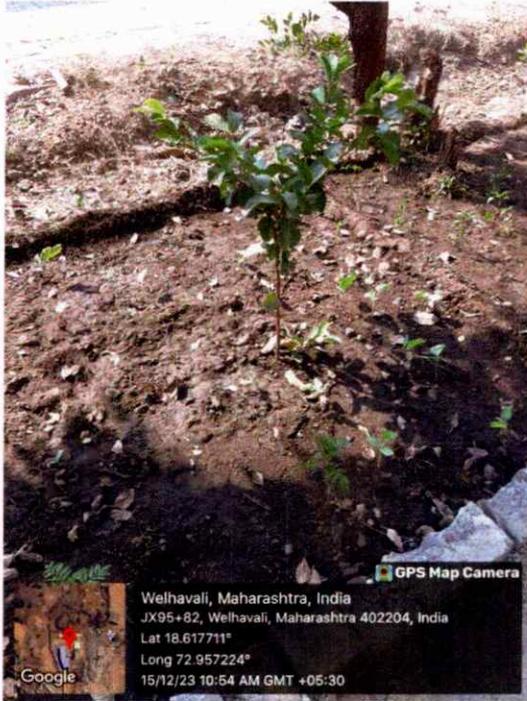
PRICON RMC LLP

735, Laxmijot, Opp MIDC Office, Nagdongri Chendhare
Tal. Alibag, Dist. Raigad, Pin – 402 201, Mail ID:- priconrmc@gmail.com



PRICON RMC LLP

735, Laxmijot, Opp MIDC Office, Nagdongri Chendhare
Tal. Alibag, Dist. Raigad, Pin – 402 201, Mail ID:- priconrmc@gmail.com



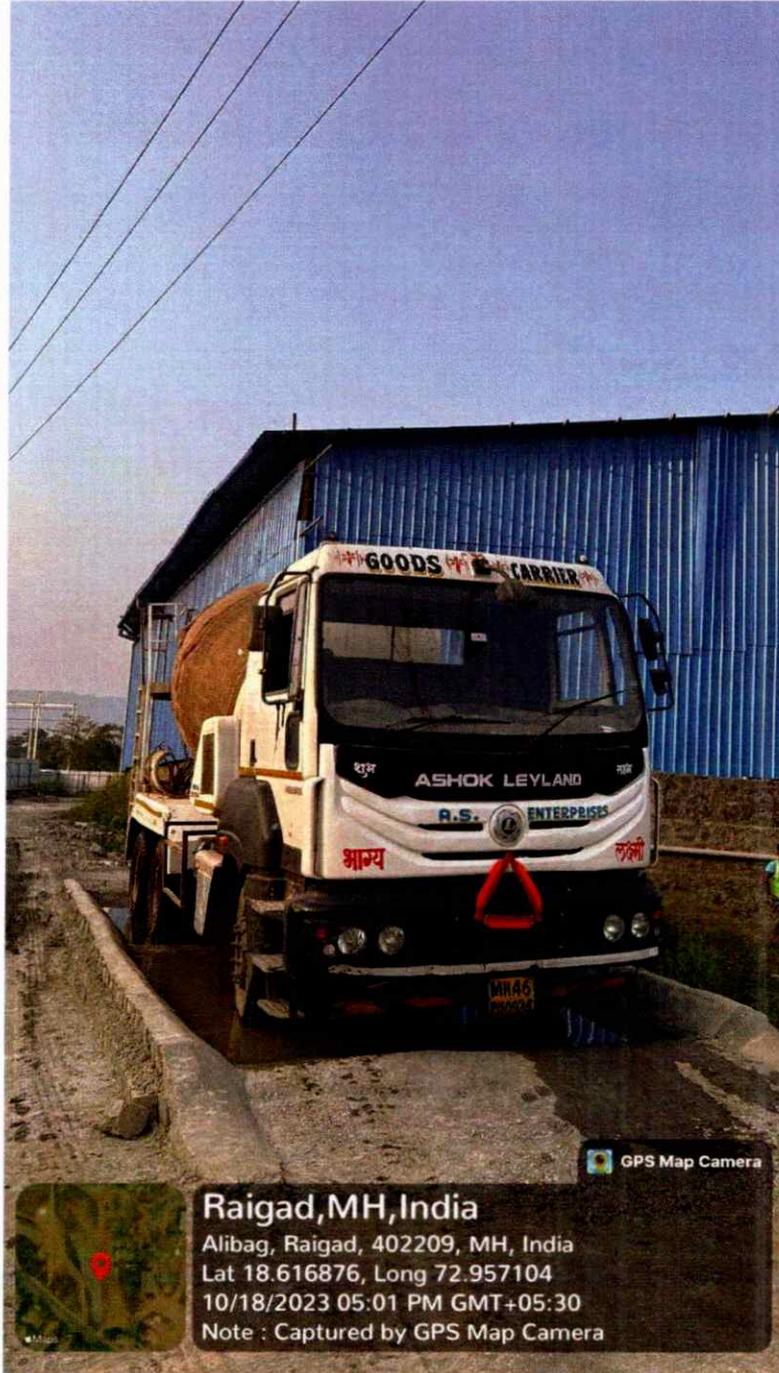
PRICON RMC LLP

735, Laxmijot, Opp MIDC Office, Nagdongri Chendhare
Tal. Alibag, Dist. Raigad, Pin – 402 201, Mail ID:- priconrmc@gmail.com

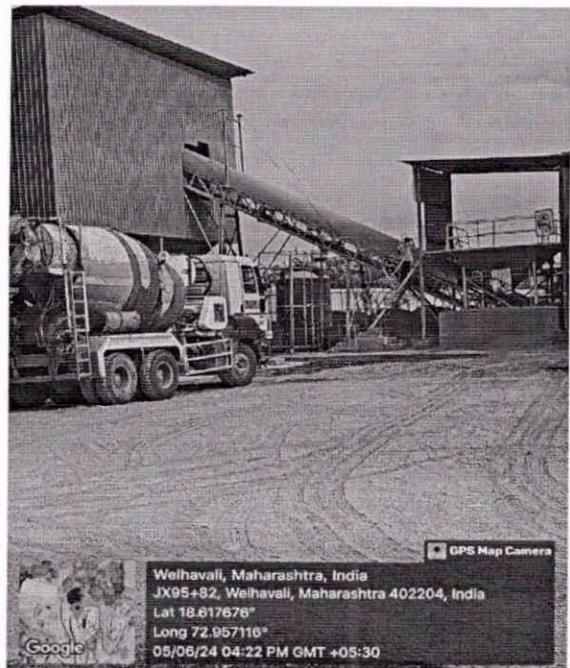
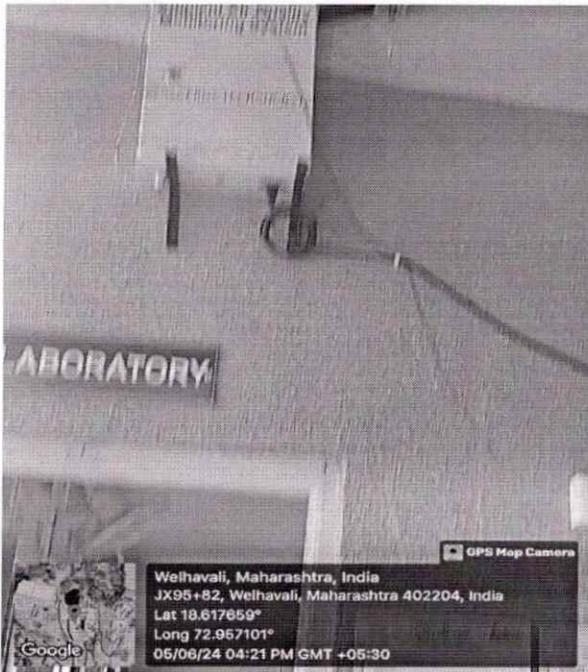
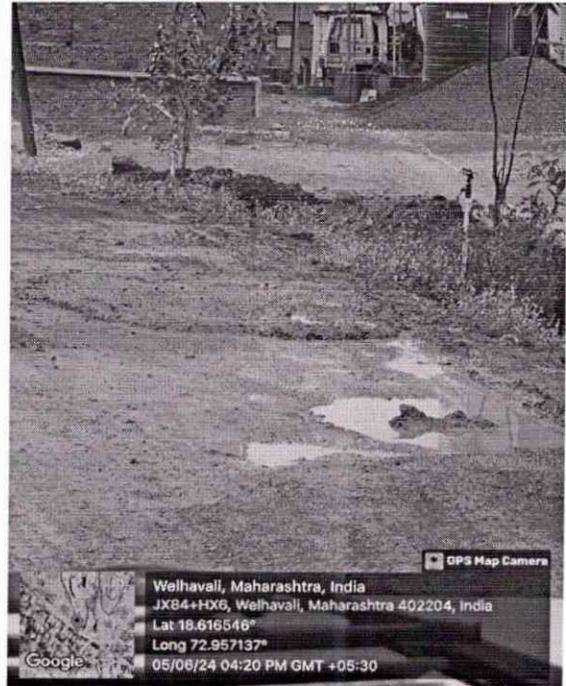
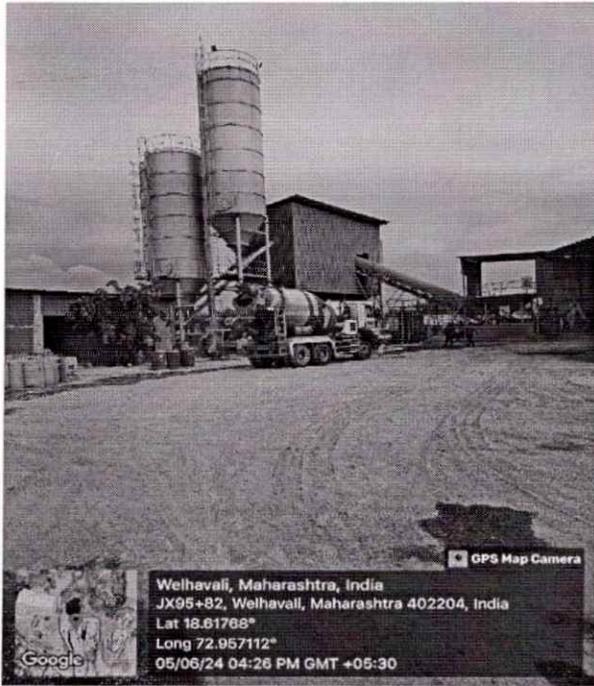


PRICON RMC LLP

735, Laxmijot, Opp MIDC Office, Nagdongri Chendhare
Tal. Alibag, Dist. Raigad, Pin – 402 201, Mail ID:- priconrmc@gmail.com



**Photographs of Pricon LLP, Gut No 41, Welhavli Tal.
Alibag, Dist. Raigad dtd. 05.06.2024**



MAHARASHTRA POLLUTION CONTROL BOARD
Sub-REGIONAL OFFICE RAIGAD-2

Tel No. 27576034
 Fax No. 2756 2132
 Email: sroraigad2@mpcb.gov.in



Raigad Bhavan, 6th floor
 Sec-11, C.B.D. Belapur,
 Navi Mumbai 400 614.

VISIT REPORT

Date: 05/06/2024

- 1) Name and Address of Industry : M/s. Shree Samarth RMC suppliers,
 81/2/3/4, At Khanave post Usar,
 Tal. Alibag Dist. Raigad.
- 2) Type of industry : RMC
- 3) Consent Status : valid up to 31/12/2025.
- 4) Products Details : Ready Mix Concrete - 3000 m³/month.

5) Observations :

- visited industry for checking compliance of proposed direction issued by board dt. 23.1.2024.
- During visit no activity is not found in operation due to lack of order, as reported by industry representative.
- Existing consent is valid up to 31.12.2025 for mix of ready mix concrete - 3000 m³/month.
- Board has issued proposed direction to the industry dt. 23.1.2024 for various non-compliances.
- During visit as per PD industry has not provided cement concrete/asphalted internal work area, rather partially provided & remaining NBM area found provided.
- During visit it is noticed that industry has provided separate tank for mortar mixture making, and debris/storage generated

from this is used for landfilling purpose.

- As per PD industry has provided Ambient Air Monitoring machine within premises.

The details of the same is below;

- i) Name :- Synergy Technocrats.
- ii) Model No :- BNE03358
- iii) parameters :- PM₁₀; PM_{2.5} & Temperature & humidity.

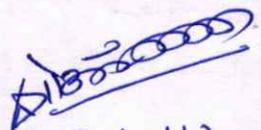
Remarks:-

- i) comply as per consent conditions & AMC guidelines and directions issued by Board from time to time.


(SHIWAJI ROY)

MGR. Commercial.

SHREE Samarth AMC Suppliers.


(Dr. R. G. Antli)
FO


(R. S. Kamat)
SEO Ingrid, 2



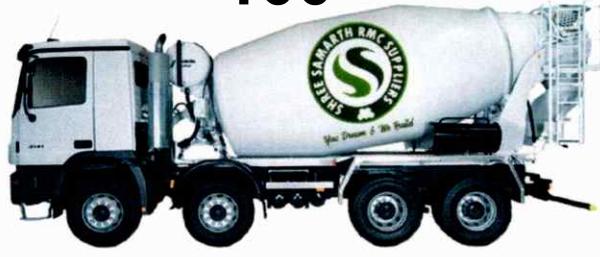
श्री समर्थ आर एम सी स्प्लायर्स

खानाव पोस्ट ऊसार तालुका अलिबाग जिला रायगड महाराष्ट्र 401 203

पंकज रघुनाथ घरत :- 9324421888

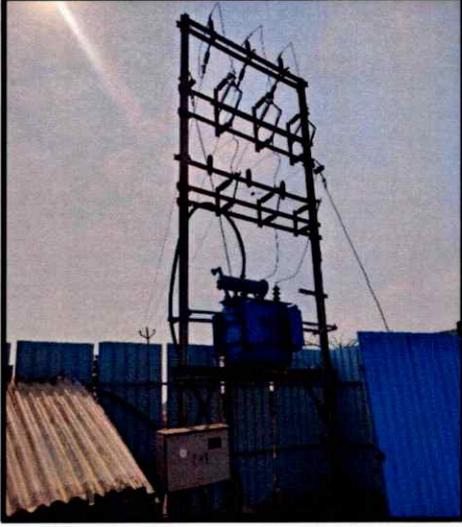
“श्री समर्थ आर एम सी स्प्लायर्स” बांधकाम साहित्य पर्यावरणपूरक स्वरूपाचे असण्याची गरज लक्षात घेऊन वास्तूला बळ देणारी उत्पादने तयार करण्यावर आमचा विश्वास आहे. आमची उत्पादने आम्हाला ग्राहकांचे समाधान आणि पर्यावरण-कार्यक्षमता यांच्यातील दरी भरून काढण्यास मदत करीत आहेत.

“श्री समर्थ आर एम सी स्प्लायर्स” सुसज्ज प्रयोगशाळेत चाचणीद्वारे काँक्रीटचे नमुने पास करून काँक्रीट मिश्रणाच्या गुणवत्तेची खात्री करते. आम्ही उत्कृष्ट गुणवत्ता, अचूक मात्रा आणि अखंडित डिलिव्हर प्रदान करून ग्राहकांच्या समाधानाची खात्री देतो.

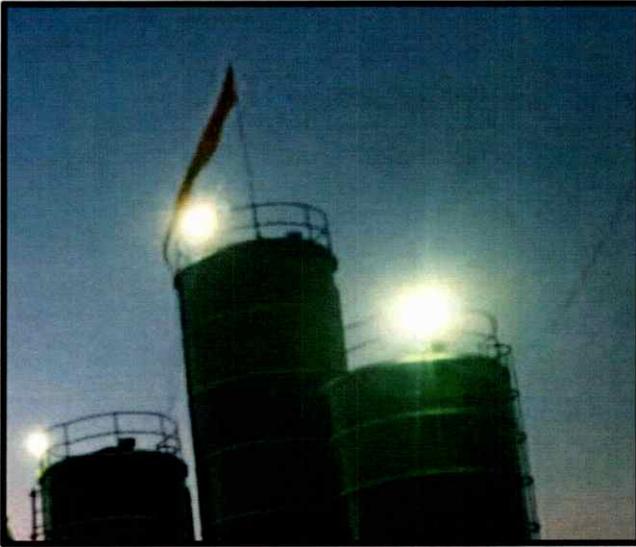


कार्यप्रवाह :

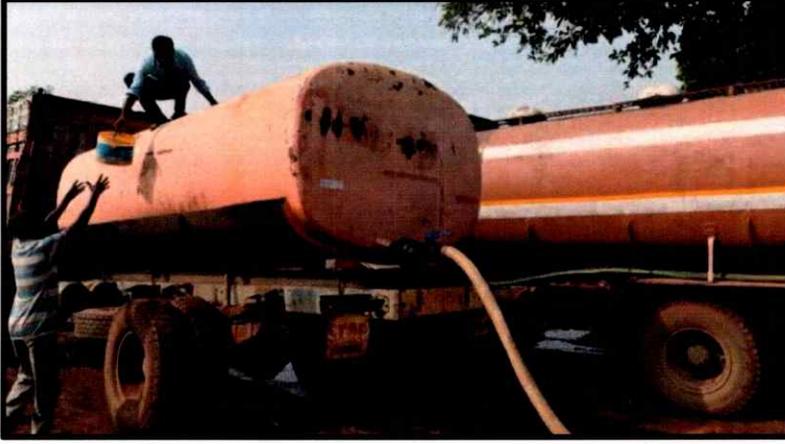
“श्री समर्थ आर एम सी स्प्लायर्स” खड्डी, रेती, सिमेंट, आनी पानी यपासुन प्लांट द्वारे मिश्रन करुण कन्स्ट्रक्शन कंपनी (Bridge and Roof, Gail India) ला ट्रान्झिट मिक्सर द्वारे रेडीमिक्स काँक्रीट पाठवते



“श्री समर्थ आर एम सी स्प्लायर्स” इलेक्ट्रिसिटी वर चालवली जाते डीजी चा वापर कामी प्रमानात केला जातो



रात्रिच्या उजेडासाठी एलईडी बलब चा वापर केलेला आहे
कंपनी मधिल घनकचर्याची विल्हेवाट खड्डे भरण्यासाठी वापर केला जातो



रेडीमिक्स काँक्रीट तयार करण्यासाठी कंपनीत टँकरने पाणीपुरवठा केला जातो आणि २० हजार लिटर लोखंडी टाकीमध्ये साठवून नंतर काँक्रीटच्या मिश्रणा साठी वापरला जातो



कंपनीकडे ईटीपी टाकी नाही. कंपनीने ट्रान्झिट मिक्सर गाळ क्रिया टाकी विकसित केली आहे. त्या मधिल पान्याचा वापर कंपनी मधिल झाडना वापरला जातो





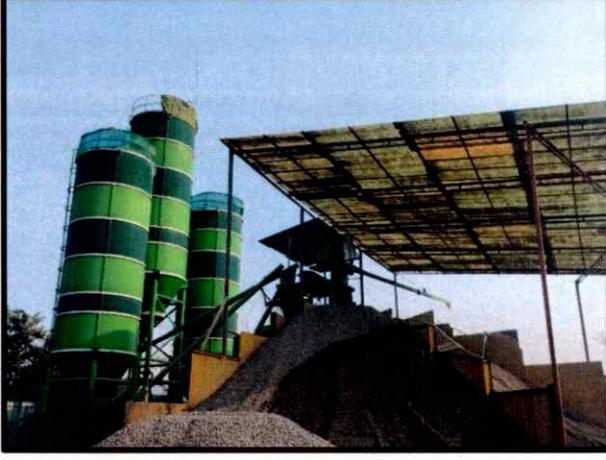
आम्ही एअर मॉनिटरिंग मशीन देखील
स्थापित केले आहे जेणेकरून आम्ही हवेच्या
गुणवत्तेवर लक्ष ठेवू शकतो जेणेकरून
प्रदूषणाची अशी कोणतीही समस्या
उद्भवणार नाही



कंपनी मध्ये चार ही बाजुला उंच उंच गेट वागळता पत्रे आणि ग्रीन नेट लवलेले आहेत. अजु
बाजुला कुठल्याही प्रकारचे वायु प्रदुषण होणार नाही याचि पुरेपुर काळजी घेतली गेली आहे.

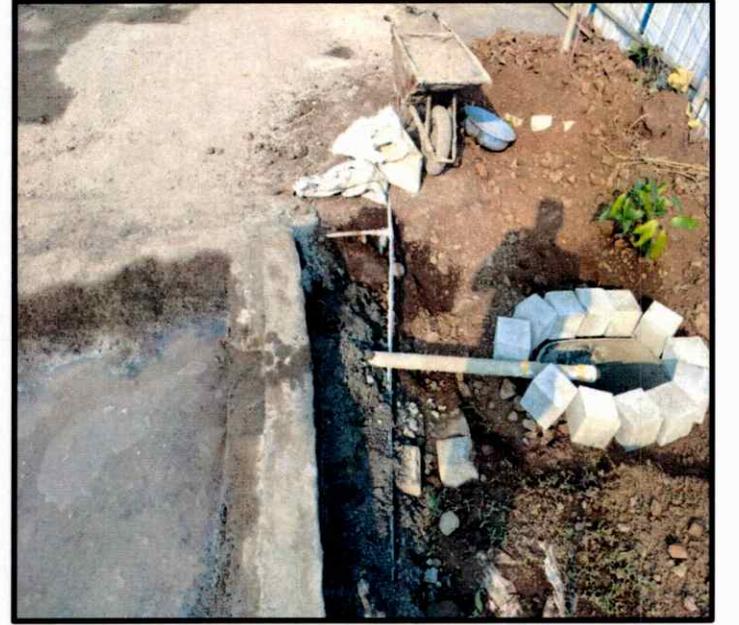


उद्योगाच्या बाजुला असलेल्या शेती मध्ये कुठल्याही प्रकारचे नुकसान होणार नाही त्यासाठी
कंपनी मध्ये पाणी स्पिकलर द्वारे फवारले जाते त्यामुळे कुठल्याही प्रकारची धुळ उडत नाही.



कंपनी कच्चा माला शेडमध्ये साठवून ठेवते

रेडीमिक्स काँक्रीट बनवल्यानंतर, ट्रान्झिट मिक्सर भरले जाते, भरल्यानंतर, ट्रान्झिट मिक्सर पुढे गेल्या , नंतर टायर धुतले जातात टायरचे पाणी एका टाकित जामा करुण मग ते पाणी कच्च्या मालावर किवा रस्त्यवर वापरले जाते.



शेती ऐवजी बिनशेती वापर चलन

GRN MH012617701 202324M		BARCODE		Date	Form ID
Department	Revenue Department			19/12/2023-13:17:04	
Type of Payment	Land and Revenue Rent Fines and Forfeiture			Payer Details	
Office Name	TAHSILDAR ALIBAUG	TAX ID / TAN (If Any)			
Location	RAIGAD	PAN No.(If Applicable)			
Year	2023-2024 From 01/04/2023 To 31/03/2024	Full Name	KISHOR RAGHO SHINDE		
Account Head Details		Flat/Block No.	KHANAW		
0029154101	Amount Of Tax	Premises/Building	KHANAW		
	Amount In Rs.	Road/Street	KHANAW		
	45428.00	Area/Locality	ALIBAG		
		Town/City/District			
		PIN	4 0 2 2 0 1		
		Remarks (If Any)	RENT FINES AND FORFEITURE GUT NO 81/2/3/4 CRUSHER PLANT		
		Amount In Words	Forty Five Thousand Four Hundred Twenty Eight Rupees Only		
Total	45,428.00				
Payment Details		FOR USE IN RECEIVING BANK			
STATE BANK OF INDIA		Bank CIN	Ref. No.	CPADJBPZX8	
Cheque-DD Details		Bank Date	RBI Date	Not Verified with RBI	
Cheque/DD No.		Bank-Branch	STATE BANK OF INDIA		
Name of Bank		Scroll No. , Date			
Name of Branch					
Department ID :		Mobile No. : 9923099823			

105 महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Annex - IX

उप-प्रादेशिक अधिकारी, रायगड-२

फोन नं: २७५७ ६०३४

फॅक्स नं: २७५६२१३२



“आपली सेवा आमचे कर्तव्य”

रायगड भवन, ६वा मजला,
सेक्टर-११, सी.बी.डी.बेलापूर,
नवी मुंबई- ४०० ६१४.

जा.क्र./उपप्राकारा-२/२३१००६- FTS- ०२२१

दिनांक: ०९/१०/२०२३.

महत्वाचे

प्रति,
तालुका आरोग्य अधिकारी,
अलिबाग, रायगड,
जि. रायगड- ४०२२०१.

विषय :- मे. ए. के. गुप्ता अॅण्ड कंपनी, सर्वे नं. ६५, घोटावडे, पो. मलयान, ता. अलिबाग, जि. रायगड या आर. एम. सी उद्योगाबाबत.

संदर्भ :- मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई येथे दाखल अर्ज क्र. ६७१६/१३/१६/२०२३.

महोदय,

उपरोक्त संदर्भीय विषयास अनुसरून या कार्यालयास मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांची दाखल अर्ज क्र. ६७१६/१३/१६/२०२३ नुसार दि. ०५.१०.२०२३ अन्वये नोटीस प्राप्त झालेली आहे.

सदर प्रकरणी तक्रारदार श्री. सुर्यकांत शेळके यांनी मे. ए. के. गुप्ता अॅण्ड कंपनी, सर्वे नं. ६५, घोटावडे, पो. मलयान, ता. अलिबाग, जि. रायगड हा आर. एम. सी उद्योग बेकायदेशिरपणे चालू असून सदर उद्योगामुळे हवा प्रदूषण होत असून त्यामुळे परिसरातील नागरिकांना श्वास घेण्यास त्रास होत असून त्यांचे आरोग्य धोक्यात आले असल्याचे नमूद केलेले आहे.

तरी, याबाबत उपरोक्त उद्योगामुळे परिसरातील नागरिकांचे आरोग्य धोक्यात आले आहे काय किंवा कसे ? याबाबतचा आपला स्वयंस्पष्ट अहवाल तात्काळ उलट टपाली कळविण्यात यावा जेणे करून मा. आयोगास विहित वेळेत अवगत करणे शक्य होईल.

सोबत:- वरिलप्रमाणे.

आपला विश्वासू,



(रा. सं. कामत)

उप-प्रादेशिक अधिकारी, रायगड-२

प्रत माहितीसाठी:

प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, रायगड

प्रत:

जिल्हा आरोग्य अधिकारी, ता. अलिबाग, जि. रायगड- ४०२२०१ — योग्य त्या कार्यवहीस्तव.

हादक नं. १४५/२०२३
 शिवाजी आरोग्य केंद्र, रायगड
 • ११/१०/२०२३

दिनांक: १२/१०/२०२३

२३१०१८५३००२१

प्रति

मा. उपप्रादेशिक अधिकारी रायगड -२ रायगड भवन
 ६ वा मजला , सेक्टर ११ सी .बी . डी. बेलापूर
 नवी मुंबई ४००६१४

विषय :- मे. ए.के. गुप्ता अंण्ड कंपनी सर्वे नं .६५ मु . घोटवडे पो मल्यान , ता.
 अलिबाग , जि .रायगड , या आर .एम . सी उद्योग पाहणी बाबत

संदर्भ :- मा.तालुका आरोग्य अधिकारी यांच्या कार्यालयातील दिनांक
 ०९/१०/२०२३ चे पत्र,

वरील संदर्भीय विषयान्वये दिनांक ०९/१०/२०२३ चे पत्र .मे.ए.के.गुप्ता
 अंण्ड कंपनी सर्वे नं .६५ मु . घोटवडे पो मल्यान , ता. अलिबाग जि . रायगड , या आर .
 एम . सी उद्योगाची दिनांक ११/१०/२०२३ आपल्या कार्यालयातून प्राप्त झालेल्या
 पत्रान्वये दिनांक १२/१०/२०२३ रोजी वैद्यकीय अधिकारी व आरोग्य कर्मचारी पथकासह
 प्रत्यक्ष दर्शनी पाहणी केली असता .सदर उद्योजकाकडे ग्रामपंचायत बेलोशी यांच्या कडील
 ना हरकत दाखला आहे.

सदर ठिकाणी उद्योग म्हणून ग्रीट , सिमेंट , खडी , पाणी यांचे एकत्रित
 मिश्रण केले जाते .दिनांक १२/१०/२०२३ रोजी पाहणी केली असता हवा प्रदूषण
 होणाचा काहीही संबंध येत नाही . असे प्रत्यक्ष पाहणी केल्या नंतर निदर्शनास आले आहे.

सदर कंपनीस आम्ही त्या संदर्भात लेखी आदेश दिलेले आहेत.सदरचा
 अहवाल आपणा कडे पुढील कार्यवाहीसाठी सादर करण्यात येत आहे.

१) मा.जिल्हा आरोग्य अधिकारी यांच्याकडे
 माहितीसाठी सविनय सादर

२) मा. तालुका आरोग्य अधिकारी कार्यालय अलिबाग
 माहितीसाठी सविनय सादर

Dr. Jayate
 वैद्यकीय अधिकारी
 प्रा.आ.केंद्र, बेवडा
 ता अलिबाग, जि.रायगड

PC (for sub)
 Link with
 PC Complaint
 file Human Right
 Commission file
 17/11/2023

107 महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप-प्रादेशिक अधिकारी, रायगड-२

फोन नं: २७५७ ६०३४

फॅक्स नं: २७५६२१३२



“आपली सेवा आमचे कर्तव्य”

रायगड भवन, ६वा मजला,
सेक्टर-११, सी.बी.डी.बेलापूर,
नवी मुंबई- ४०० ६१४.

जा.क्र./उपप्राकारा-२/२३१००६-FTS-०२२३

दिनांक: ०९/१०/२०२३.

महत्वाचे

प्रति,
तालुका कृषी अधिकारी,
अलिबाग, रायगड,
जि. रायगड- ४०२२०१.

विषय :- मे. ए. के. गुप्ता अँड कंपनी, सर्वे नं. ६५, घोटावडे, पो. मलयान, ता. अलिबाग, जि. रायगड या आर. एम. सी उद्योगाबाबत.

संदर्भ :- मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई येथे दाखल अर्ज क्र. ६७१६/१३/१६/२०२३.

महोदय,

उपरोक्त संदर्भीय विषयास अनुसरून या कार्यालयास मा. महाराष्ट्र राज्य मानवी हक्क आयोग, मुंबई यांची दाखल अर्ज क्र. ६७१६/१३/१६/२०२३ नुसार दि. ०५.१०.२०२३ अन्वये नोटीस प्राप्त झालेली आहे.

सदर प्रकरणी तक्रारदार श्री. सुर्यकांत शेळके यांनी मे. ए. के. गुप्ता अँड कंपनी, सर्वे नं. ६५, घोटावडे, पो. मलयान, ता. अलिबाग, जि. रायगड हा आर. एम. सी उद्योग बेकायदेशिरपणे चालू असून सदर उद्योगामुळे हवा प्रदूषण होत असून त्यामुळे परिसरातील शेतजमिनीवर सिमेंट व राखेचा थर साचत असल्याने शेतजमिनीचे नुकसान होत असल्याचे नमूद केलेले आहे.

तरी, याबाबत उपरोक्त उद्योगामुळे परिसरातील शेतीचे नुकसान होत आहे काय किंवा कसे ? याबाबतचा आपला स्वयंस्पष्ट अहवाल तात्काळ उलट टपाली कळविण्यात यावा जेणे करून मा. आयोगास विहित वेळेत अवगत करणे शक्य होईल.

आपला विश्वासू,


06/10/2023
(रा. सं. कामत)

उप-प्रादेशिक अधिकारी, रायगड-२

सोबत:- वरिलप्रमाणे.

प्रत माहितीसाठी:

प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, रायगड

प्रत:

जिल्हा कृषी अधिकारी, शासकिय रोपवाटिका, राऊतवाडी, वेश्वी, ता. अलिबाग, जि. रायगड- ४०२२०९

— योग्य त्या कार्यवहीस्तव.

महाराष्ट्र शासन कृषि विभाग
तालुका कृषि अधिकारी अलिबाग, ता.अलिबाग जि.रायगड

पत्ता :- तालुका कृषि अधिकारी अलिबाग (गडकतवाडे) पो. चेंथो ता. अलिबाग जि. रायगड ४००००९

दुरध्वना क्रमांक-०२१४१-२२२३७०

ईमेल- alibagtao@gmail.com.

जाक्र/ताकृअ/सांख्यिकी/आर.एम.सी उदयोग / ७४५/२०२३

दि. ११/१०/२०२३

प्रति,

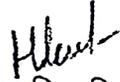
मा.जिल्हा अधीक्षक कृषि अधिकारी,
रायगड - अलिबाग

विषय :- मे.ए.के.गुप्ता अॅण्ड कंपनी, सर्वे नं. ६५, घोटावडे, पो.मल्याण,ता.अलिबाग,
जि.रायगड या आर.एस.सी.उदयोगाबाबत..

संदर्भ:- मा.उप- प्रादेशिक अधिकारी महाराष्ट्र प्रदुषण नियंत्रण मंडळ,रायगड यांचे
पत्र जाक्र/उपप्रकार -२/२३१००९-FTS- ०२२३ दि. ०९/१०/२०२३

महोदय,

उपरोक्त संदर्भिय विषयानुसार आपणास कळविण्यात येते कि, दि. १०/१०/२०२३ रोजी मोजे घोटावडे, मल्याण व आंदोशी येथे तालुका कृषि अधिकारी अलिबाग, मंडळ कृषि अधिकारी नागाव व कृषि सहाय्यक वावे तसेच अर्जदाराचे नातेवाईक, (आई) यांचे समवेत भातशेतीची पहाणी केली असता सदर भातशेती चांगल्या स्थितीत आहे. भात पिक उभे असल्याने शेत जमिनीवर सिमेंट व राखेचा थर साचल्याचे निदर्शनास आले नाही. त्याच बरोबर भात पिक कापणी झाल्यानंतर भात शेतीतील मातीचा नमुना काढून प्रयोगशाळेत तपासून त्याचा विश्लेषण अहवाल आल्यानंतर सदर ठिकाणी नुकसान आहे. किंवा नाही. हे निश्चित करता येईल.

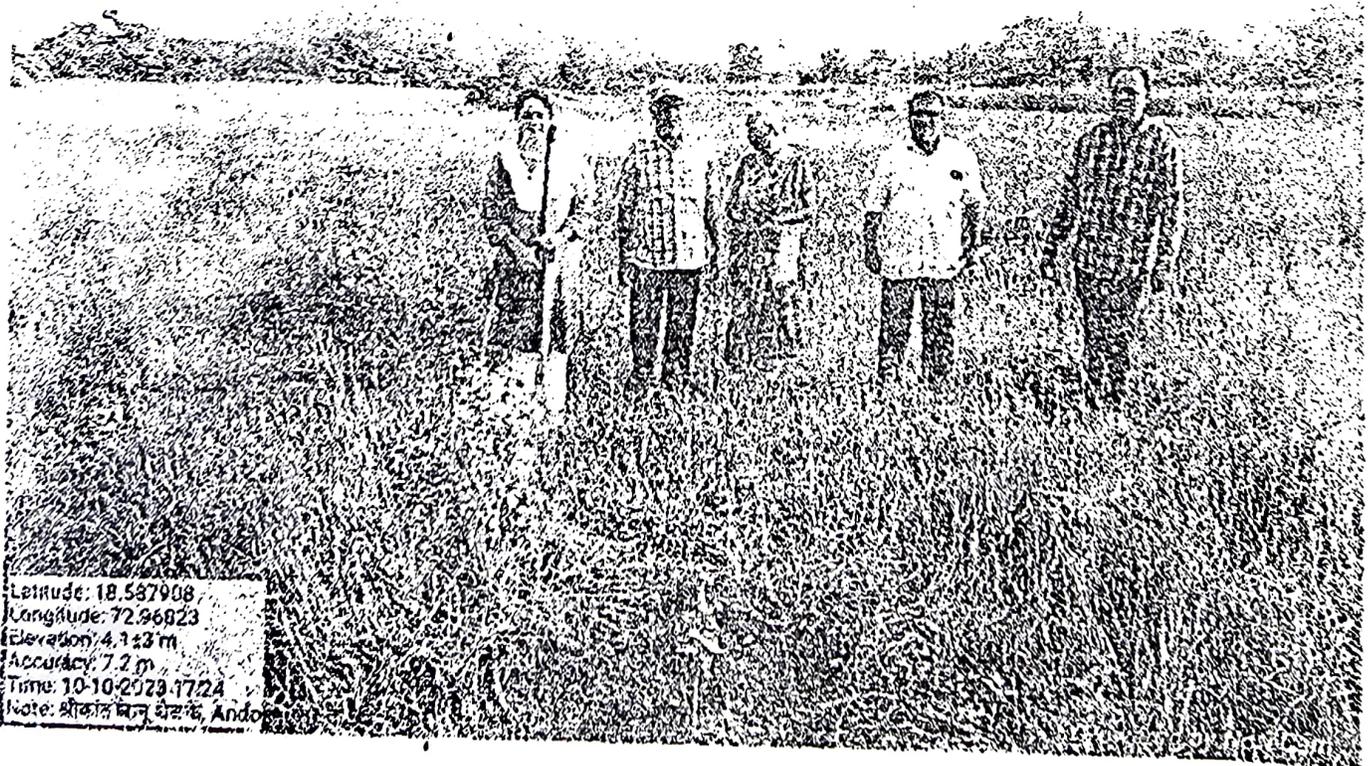

तालुका कृषि अधिकारी
अलिबाग, जि.रायगड

प्रत: - मा.उप- प्रादेशिक अधिकारी महाराष्ट्र प्रदुषण नियंत्रण मंडळ,रायगड यांना माहितीस्तव
सविनय सादर.

प्रत: - मा.उपविभागीय कृषि अधिकारी अलिबाग जि.रायगड यांना माहितीस्तव सविनय सादर.



Latitude: 18.59133
Longitude: 72.966007
Elevation: 24.68±5 m
Accuracy: 8.6 m
Time: 10-10-2023 17:46
Note: AK Gupta company, चंडीगढ़, हरियाणा



Latitude: 18.587908
Longitude: 72.96923
Elevation: 4.1±3 m
Accuracy: 7.2 m
Time: 10-10-2023 17:24
Note: श्रीकृष्ण एजेंसी, Andhra Pradesh

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, RAIGAD

Tel. No. 2757 2620
Fax No. 2756 2132
Email: roraigad@mpcb.gov.in
Visit us at: <http://mpcb.gov.in>



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

"Your Service is our Duty"

No. MPCB/ROR/240619-FTS-0368

Date: 19/06/2024

To,
M/s. Gail Petrochemicals Complex – Usar,
Plot No. A-1, Usar Industrial Area,
Tal. Alibag, Dist. Raigad.

Kind Attn. Chief General Manager (PDH - PP Project) / OIC

Sub: Information about Ready Mix Plants in Usar area.

- Ref: 1. Complaint received to this office from Shri. Suryakant Shelke dtd. 06.08.2023 regarding illegal operations of the RMC Plants in Usar area.
2. Case file before Hon'ble Human Rights Commission Mumbai vide No. KKT/Case No. 6716/13/16/2023.
3. Closure directions issued by Board to the RMC Plants dtd. 12.10.2023, 20.12.2023 and 23.01.2024.
4. Consent to Establish granted by the Board to M/s. Gail Petrochemical Complex – Usar dtd. 20.08.2021.

The Board has received complaint from Shri. Suryakant Shelke regarding illegal operation of RMC plants in Usar area, vide ref. no. 1. The complainant has also filed an application before Hon'ble Human Rights Commission, Mumbai vide KKT/Case No. 6716/13/16/2923/5231 for illegal operation of these RMC Plants and causing pollution in the nearby area, vide ref. no. 2.

Accordingly, Board officials has visited RMC plants located in Ghotawade, Kune, Khanav and Usar, Tal. Alibag, Dist. Raigad area. During the visit it was noticed that following RMC plants are operating without obtaining consent to establish and operate from Board.

Sr. No.	Name & Address of Industry	Type of industry	Action Taken
1	M/s. A. K. Gupta & Company, Survey No. 65, Ghotawade Village, Post Malyan, Tal. Alibag, Dist. Raigad.	RMC	Closure Direction issued dtd. 12.10.2023
2	M/s. S. P. Enterprises, Sr. No. 347, At Kune, Post. Usar, Tal. Alibag, Dist. Raigad.	RMC	Closure Direction issued dtd. 20.12.2023
3	M/s. SKB Builders Pvt. Ltd., At Post Khanav, Tal. Alibag, Dist. Raigad.	RMC	Closure Direction issued dtd. 20.12.2023

4	M/s. Consol Ventures Pvt. Ltd., Opp. HPCL Co. Ltd., At Post Usar, Tal. Alibag, Dist. Raigad	RMC	Closure Direction issued dtd. 20.12.2023
5	M/s. Suhana Construction Company, At. Welhawali, Khanav, Alibag Road, Tal. Alibag, Dist. Raigad	RMC	Closure Direction issued dtd. 20.12.2023
6	M/s. SOM Project, Gut No. 64, Milkat No. 276, Deoghar, Grampanchayat Varande, Tal. Alibag, Dist. Raigad	Cement Block	Closure Direction issued dtd. 20.12.2023
7	M/s. Saryoday Infra Projects (I) Pvt. Ltd., Opp. HPCL Co. Ltd., Behind Consol Venture, Tal. Alibag, Dist. Raigad.	RMC	Closure Direction issued dtd. 23.01.2024

The case filed by the complainant before Hon'ble Human Rights Commission, Mumbai was disposed on 13.02.2024. Now, the complainant has filed O. A. No. 62 of 2024 before Hon'ble National Green Tribunal (WZ) Pune regarding illegal operation of these RMC Plants, etc. Further Hon'ble National Green Tribunal (WZ) has passed order on 06.05.2024 for the submission of report. The matter is subjudice before Hon'ble NGT.

The Board has granted consent to establish to your plant M/s. Gail India Ltd. for the manufacturing of polypropylene and C4 LPG product vide ref. no. 4. It is also noticed that the commissioning work of this project is in progress.

The Board has granted consent to operate to the following RMC plants in Usar area.

Sr. No.	Name & Address of Industry	Type of industry	Consent Status
1	M/s. Pricon RMC LLP, Gut No. 41, Welhavali, Tal. Alibag, Dist. Raigad	RMC	Consent to Operate valid up to 31.10.2026
2	M/s. Shree Samarth RMC Supplier, 81/2/3/4, Mul Khanav, Post. Usar, Tal. Alibag, Dist. Raigad.	RMC	Consent to Operate valid up to 31.12.2025

The Board has initiated legal action against unconsented RMC Plants. Hence, considering the legal action status of unconsented RMC plants, you are hereby requested to procure RMC material for the commissioning of your plant from RMC Plants those having valid consent from the Board.

This is for your information and further necessary action.



(J. S. Hajare)
Regional Officer, Raigad

Copy for information:

1. JD (APC), M. P. C. Board, Sion, Mumbai.
2. Law Officer, M. P. C. Board, Sion, Mumbai.

Copy to:

Sub Regional Officer, M. P. C. Board, Raigad-2.